

I **I, therefore, find** : अतः मेरा निष्कर्ष है
ibidem (ibid) : in the same place पूर्वोक्त

idea of right : ऋत का वैचारिक चित्र

ideas, jural : विधिगत आधारिक विचार

identical : 1. the very same वही; 2. expressing or resulting in identity तद्रूप; समरूप; समान

identical in every particular : [s. 49(3), Indian Stamp Act] हर एक विशिष्टि में समरूप

identical time scale : समान-समय वेतनमान

identical with or deceptively similar : [s. 2(f)(v)(b), Trade and Merchandise Marks Act] तद्रूप या इतना समरूप कि धोखा हो जाए

identical with or too nearly resembles : [s. 20(2), Companies Act] वही है या उससे अतिसदृश है

identifiable part of the company's reserves : [s. 78(3), prov., Companies Act] कंपनी की आरक्षितियों का ऐसा भाग है कि अलग पहचान लिया जा सके

identification : evidence of identity; to identify a person or thing is to show that he or it is the person or thing in question [Or. 7, r. 17(2), C.P.C.] पहचान; शनाख्त

identification mark : [s. 3(5), prov., Life Insurance (Emergency Provisions) Act] पहचान चिह्न

identification number : पहचान संख्या

identification of the areas : [s. 15A(2)(vi), Protection of Civil Rights Act] क्षेत्रों का अभिनिर्धारण करना

identification of the goods : [sch. 1, art. III(3)(a), Indian Carriage of Goods by Sea Act] माल की पहचान

identification parade : a parade conducted in order to test if a witness is able to identify the accused शनाख्त की कार्रवाई; शनाख्त परेड

identified goods : the goods of which the identity has been established [s. 2(14), Sale of Goods Act] परिलक्षित माल

identify : to determine the identity of पहचानना; शनाख्त करना; परिलक्षित करना

identity : the quality or condition of being the same ; absolute or essential sameness; oneness अनन्यता; पहचान; अभिज्ञान; परिचय

identity card : a card which establishes the identity of the holder [s. 61(b), Representation of the People Act, 1951] अभिज्ञान पत्र; पहचान पत्र

identity, certificate of : [s. 4(2)(b), Passports Act] पहचान पत्र

identity disc : [1st. sch., art. 17, Geneva Conventions] पहचान बिल्ला

identity of handwriting : [s. 45, Indian Evidence Act] हस्तलेख की अनन्यता

identity of informant : [s. 234(7), Companies Act] इत्तिला देने वाले का नाम

identity of property : संपत्ति की अनन्यता

identity of the author : [s. 23(1), prov., Copyright Act] रचयिता का परिचय

identity of the parties : [s. 128, Cr. P.C.] पक्षकारों की पहचान

identity of the trade mark : [s. 15(3)(c), Trade and Merchandise Marks Act] व्यापार चिह्न की पहचान

idiot : a person so mentally deficient by birth as to be incapable of ordinary reasoning or rational conduct [s. 2(10), Registration Act] जड़

idle gold resources : [Introduction, Gold Bonds (Immunities and Exemptions) Act] निष्क्रिय स्वर्ण संपदा

idle time : खाली समय; निष्क्रिय समय

if and in so far as : [art. 131, Const.] यदि और जहां तक

if and so far as : [art. 119, Const.] यदि और जहां तक

if and so often as : [art. 249(2), prov., art. 356(4); first proviso, Const.] यदि और जितनी बार

if and when : यदि और जहां तक

if and whenever : यदि और जब

if any : यदि कोई ; [art. 108(4), prov. (a), Const.] यदि कोई हो

if necessary : यदि आवश्यक हो

if possible : यदि संभव हो

if required : यदि अपेक्षित हो

if the President so requires : [art. 78(c), Const.] राष्ट्रपति द्वारा अपेक्षा किए जाने पर

ignition : [s. 37(1), Factories Act] ज्वलन

ignominious : [4th sch. pt. 1, (general provisions), art. 90, Geneva Conventions Act] अशोभनीय

ignorance : want of knowledge अनभिज्ञता

ignorant : unaware; uninformed : अनभिज्ञ

ignore : 1. to wilfully disregard अवज्ञा करना ; 2. to set aside छोड़ देना

ignored, shall be : पर ध्यान नहीं दिया जाएगा

ill-gotten gains : [introduction, Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act] अनुचित साधनों से प्राप्त अभिलाभ

ill treat : to deal with badly [s. 9, Stage-Carriages Act] बुरी तरह से बरतना ; बुरा बर्ताव करना

ill treatment : [s. 39(d), Guardians and Wards Act] बुरा बर्ताव

ill use : [s. 7(1), Assam Rifles Act] दुर्व्यवहार

ill will : evil feeling or intention towards another, malevolence वैमनस्य

illegal : contrary to law [s. 32, I.P.C. and art. 326, Const.] अवैध

illegal charge : [s. 72(b), Indian Contract Act] अवैध प्रभार

illegal conditions : conditions which are contrary to law अवैध शर्तें

illegal consideration : consideration which is contrary to law अवैध प्रतिफल

illegal contract : [s. 28, excep. 1, Indian Contract Act] अवैध संविदा

illegal distress : अवैध करस्थम्

illegal means : अवैध साधन

illegal migrant : [s. 2(b), Citizenship Act] अवैध प्रवासी

illegal obstruction : [s. 225, I.P.C.] अवैध बाधा

illegal omission : [s. 3(2), General Clauses Act] अवैध लोप

illegal payment : अवैध संदाय

illegal practice : अवैध आचरण

illegal purpose : अवैध प्रयोजन

illegal traffic in articles : [s. 24, ill., Indian Contract Act] वस्तुओं का अवैध दुर्व्यापार

illegality : the quality of being illegal [s. 92, prov. (1), Indian Evidence Act] अवैधता

illegality or otherwise of the strike : [2nd sch., item 5, Industrial Disputes Act] हड़ताल का अवैध होना या अवैध न होना

illegally : in an illegal manner अवैध तौर पर; अवैध रूप से; अविधितः

illegible : unreadable [s. 98, Indian Evidence Act] जो पढ़ा न जा सके ; दुर्वाच्य ; अपठनीय

illegitimacy : the status of a child born not in lawful wedlock [s. 50(3), Children Act] अधर्मजस्व

illegitimate : not born in lawful wedlock [s. 361, excep., I.P.C.] अधर्मज

illegitimate blood : [s. 2(b), expln. (b), Special Marriage Act] अधर्मज रक्त

illegitimate child : [s. 361, *excep.*, I.P.C.] अधर्मज शिशु

illegitimate son : [s. 2(d)(iii)(c), *Workmen's Compensation Act*] अधर्मज पुत्र

illicit : 1. not authorised or allowed; improper, irregular; not sanctioned by law, rule or custom; without proper licence or authority [s. 366, I.P.C.] अयुक्त; 2. unlawful अवैध

illicit cohabitation : अयुक्त सहवास

illicit cultivation : अवैध खेती

illicit distillation : अवैध आसवन

illicit intercourse : unlawful intercourse [s. 366, I.P.C.] अयुक्त संभोग

illicit trade : अवैध व्यापार

illicit traffic : [s. 4(1), *Narcotic Drugs and Psychotropic Substances Act*] अवैध व्यापार

illiteracy : the quality or condition of being illiterate निरक्षरता

illiterate : not literate [s. 22(3), *Workmen's Compensation Act*] निरक्षर

illiterate voter : निरक्षर मतदाता

illness : रूग्णावस्था; रूग्णता

illuminant : that which illuminates [sch. 1, item No. 7, *Central Excises and Salt Act*] प्रदीपक

illuminating : प्रदीपक

illusory : of, relating to, or marked by illusion; based on or producing illusion भ्रमोत्पादक; भ्रामक

illustrate : दृष्टांत देना; उदाहरण के साथ समझाना

illustrating : [s. 10(1), *National Capital Region Planning Board Act*] निदर्शित करना

illustration : 1. that which illustrates example दृष्टांत; 2. [s. 10(1), *National Capital Region Planning Board Act*] निदर्शचित्र

illustrative : by way of illustration [s. 2(b)(iii), *Ancient Monuments and Archaeological Sites and Remains Act*] दृष्टांत स्वरूप; दृष्टांत रूप

image : 1. a sculptured figure प्रतिमा; 2. [s. 2(1), *Information Technology Act*] प्रतिबिंब

imaginary person : [s. 416, I.P.C.] काल्पनिक व्यक्ति

imbedded in the earth : fixed in the earth [s. 3(b), T.P. Act] भूमि में निविष्ट

imitate : to follow as a pattern, model or example; to produce likeness of अनुकृति करना; नकल करना

imitation : the action or product of imitating; an artificial likeness अनुकृति; नकल

imitation firearm : नकली अग्न्यायुध

immaterial : having little substance [s. 126, *prov.* 2, *Indian Evidence Act*] तत्वहीन

immaterial allegation : तत्वहीन अभिकथन

immaterial averment : तत्वहीन प्रकथन

immaterial issue : तत्वहीन विवाद्यक

immature understanding, child of : [s. 83, I.P.C.] अपरिपक्व समझ का शिशु

immature wild birds : [s. 3, *Wild Birds and Animals Protection Act*] अप्रौढ़ वन्य पक्षी

immaturity : the condition of being immature अपरिपक्वता

immediate : 1. occurring, acting or accomplished without loss of time; made or done at once; instant [s. 5(1), *Sale of Goods Act*] तुरंत; [s. 63(b), *Inland Vessels Act*] आसन्न; 2. acting or being without the intervention of another object, cause or agency [s. 8, *Specific Relief Act*] सीधा; characterised by contiguity; existing without intervening space or substance; being near at hand अव्यवहित; 3. direct; with nothing in between [s. 26, *Indian Evidence Act*] साक्षात्

immediate action : [art. 123(1), *Const.*] तुरंत कार्रवाई

immediate danger : [s. 22(3), *Mines Act*] आसन्न संकट

immediate delivery : [s. 5(1), *Sale of Goods Act*] तुरंत परिदान

immediate employer : [s. 2(13), *Employees' State Insurance Act*] अव्यवहित नियोजक

immediate execution : तुरंत निष्पादन

immediate internal communication : [s. 445, *ill.*, I.P.C.] आने-जाने का अव्यवहित भीतरी रास्ता

immediate measure : तुरंत उपाय; अत्रिलंब उपाय

immediate officer : अव्यवहित अधिकारी

immediate official superior : अव्यवहित पदीय वरिष्ठ

immediate or deferred benefit : [s. 64(1), *expln.* 1A, *Income-tax Act*] तत्काल या आस्थगित फायदा

immediate payment : [s. 5(1), *Sale of Goods Act*] तुरंत संदाय

immediate possession : direct possession, as opposed to mediate possession [s. 8, *Specific Relief Act*] अव्यवहित कब्जा; सीधा कब्जा; [Or. 39, r. 9, C.P.C.] तुरंत कब्जा

immediate presence of, in the : [s. 26, *Indian Evidence Act*] की साक्षात् उपस्थिति में

immediate prevention : तुरंत निवारण

immediate slip : तत्काल पर्ची

immediate vicinity : [s. 2(c)(i), *Income-tax Act*] ठीक निकट; [s. 2(c)(1)(ii), *prov.*, *Wealth-tax Act*] ठीक सामीप्य

immediately : 1. instantly तुरंत; 2. proximately; opposed to mediately अव्यवहित

immediately after : अव्यवहित पश्चात्; ठीक पश्चात्

immediately before : [s. 1, T.P. Act] अव्यवहित पूर्व; [s. 63(1), *Indian Partnership Act*] अव्यवहित पहले; [art. 13(1) and art. 195, *Const.*] ठीक पहले

immediately before the appointed day : [s. 4(2), *Andhra Pradesh and Madras (Alteration of Boundaries) Act*] नियत दिन के ठीक पूर्व

immediately before the commencement of this Constitution : [art. 13(1), *Const.*] इस संविधान के आरंभ से ठीक पहले

immediately below, court : ठीक नीचे का न्यायालय

immediately following : ठीक पश्चात्; ठीक पश्चात्पूर्वी; ठीक बाद

immediately on passing : [s. 22, *General Clauses Act*] पारित होते ही

immediately preceding : [art. 6, *prov.*, *Const.*] से ठीक पहले; ठीक पूर्ववर्ती

immediately preceding returns : [s. 159, *prov.*, *Companies Act*] ठीक पूर्ववर्ती विवरणियां

immediately preceding such commencement : [art. 5(c), *Const.*] ऐसे आरंभ से ठीक पहले

immediately preceding the previous year : [s. 2(22)(c), *expln.* 2, *Income-tax Act*] पूर्व वर्ष के ठीक पहले; [s. 236(2), *expln.* 1, *Income-tax Act*] पूर्व वर्ष के ठीक पूर्ववर्ती

immediately preceding year : [s. 160(1)(aa), *Companies Act*] ठीक पूर्ववर्ती वर्ष

immediately subordinate : [s. 39, *Bengal, Agra and Assam Civil Courts Act*] सीधे अधीन

immediately succeeding : [s. 74(2)(a), *Income-tax Act*] ठीक बाद; [s. 33A(2)(ii), *Income-tax Act*] ठीक उत्तरवर्ती; [s. 33(1)(a), *Income-tax Act*] ठीक पश्चात्

immediately superior, court : [s. 60(3), *Indian Stamp Act*] ठीक वरिष्ठ न्यायालय

immemorial usage : a practice which existed from the time out of mind स्मरणातीत प्रथा

immersed worker : [s. 5(1)(r), *Indian Dock Labourers Act*] जल-निमग्न कर्मकार

immigration : the flow of foreigners into a country as settlers as permitted by law आप्रवासन; आप्रवास

Immigration Authority : आप्रवास प्राधिकारी

immigration check post : [s. 2(c), *Land Ports Authority of India Act*] आप्रवासन जांच चौकी

imminent : impending; threatening; coming on shortly आसन्न; [art. 352, *expln., Const.*] सन्निकट

imminent danger : आसन्न खतरा; आसन्न संकट

immoral : against public morals; dissolute [s. 23, *ill. (k), Indian Contract Act*] अनैतिक; [s. 361, *except., I.P.C.*] दुराचारिक

immoral character, prosecutrix of : व्यभिचारणी अभियोक्त्री

immoral contract : a contract founded upon immoral consideration अनैतिक सविदा

immoral life : [s. 2, *prov. (viii)(c), Dissolution of Muslim Marriages Act*] अनैतिक जीवन

immoral or opposed to public policy : [s. 23, *Indian Contract Act*] अनैतिक या लोक नीति के विरुद्ध

immoral or unlawful purpose : [s. 361, *except., I.P.C.*] दुराचारिक या विधिविरुद्ध प्रयोजन

immoral traffic : अनैतिक व्यापार

immovable : fixed; not liable to be removed; permanent स्थावर

immovable property : land and things attached to the earth or permanently fastened to anything which is attached to the earth [s. 3, *T.P. Act and s. 3(26), General Clauses Act*] स्थावर संपत्ति

immune : [s. 36A(2), *Wealth-tax Act*] उन्मुक्त करना

immune from prosecution : [s. 291(2), *Income-tax Act*] अभियोजन से उन्मुक्त

immunity : freedom from liability; exemption conferred by any law, from a general rule [art. 65(3) and art. 105(3), *Const.*] उन्मुक्ति

immunity from suits and legal process : [s. 3(2)(a), *Citizenship Act*] वादों और आदेशिका से उन्मुक्ति

impact : [s. 2(6)(b), *Personal Injuries (Emergency Provisions) Act*] समाघात

impair : to diminish the quality, value, excellence or strength of a thing [s. 53(1), *T.P. Act*] ह्रास करना

impaired function : ह्रासित क्रिया

impairing : [s. 320 (*fifthly*), *I.P.C.*] ह्रासन

impairment of quality of sea water : [s. 4(q), *Offshore Areas Mineral (Development and Regulation) Act*] समुद्री जल की क्वालिटी का ह्रास

impartial : free from bias; indifferent between the parties पक्षपातरहित; निष्पक्ष

impartial inquiry : [s. 407(1)(a), *Cr. P.C.*] पक्षपातरहित जांच; निष्पक्ष जांच

impartial jury : निष्पक्ष जूरी

impartial trial : [s. 407(1)(a), *Cr. P.C.*] पक्षपातरहित विचारण; निष्पक्ष विचारण

impartiality : the quality of being impartial [s. 153, *except. 2, Indian Evidence Act*] निष्पक्षता

impartible estate : [s. 4(6), *Wealth-tax Act*] अविभाज्य संपदा

imparting instruction : [s. 2(n), *North-Eastern Hill University Act*] शिक्षा देना

imparting of any information : [s. 80MM(2)(ii), *Income-tax Act*] कोई जानकारी देना

impassable : that cannot be passed along, through or across [s. 24, *ill. (d), Indian Easements Act*] अगम्य

impeach : 1. to challenge; to call in question; to attack [s. 153, *except. 2, Indian Evidence Act*] अधिक्षेप करना; 2. to bring a charge against महाभियोग चलाना

impeach or confirm the credit : to attack or corroborate a person's credibility [s. 158, *Indian Evidence Act*] विश्वसनीयता को अधिक्षिप्त या पुष्ट करना

impeachable : liable for impeachment [s. 69(3), *T.P. Act*] अधिक्षेपणीय

impeachment : [art. 61(1), *Const.*] महाभियोग

impede : to get in the way of the progress of [s. 8(b), *Collection of Statistics Act*] अड़चन डालना

impede any person : [s. 42(f), *Army Act*] किसी व्यक्ति के समक्ष अड़चन डालना

impede the course of justice : [s. 9(5), *Defence and Internal Security of India Act*] न्याय के क्रम में अड़चन डालना

impede the execution of the trust : [s. 74, *Indian Trust Act*] न्यास के निष्पादन में अड़चन डालना

impediment : अड़चन

impending : आसन्न

imperative : obligatory [s. 38, *ill (a), Indian Trusts Act*] लाज़िमी; अनिवार्य

imperative element : आज्ञापक तत्व

imperfect charge : अपूर्ण आरोप

imperfect in form : [s. 15(b), *Arbitration Act*] प्ररूप की दृष्टि से अपूर्ण

imperfect manner : [s. 49(a), *Cantonments Act*] वृष्टिपूर्ण रीति

imperfect or erroneous charge : अपूर्ण या गलत आरोप

imperfect title : [s. 13(1), *Specific Relief Act*] अपूर्ण हक

imperial : of or relating to Britain as an imperial State [s. 58(3), *Indian Partnership Act*] इंपीरियल; साम्राज्यिक

imperil the success : [s. 34(1), *Air Force Act*] सफलता को संकट में डालना

impersonal ledger : अवैयक्तिक खाता

impersonation : the act of impersonating or the state of being impersonated [s. 8(9), *Workmen's Compensation Act*] प्रतिरूपण

Imperitia culpa adnumerature : where skilled work is undertaken, want of skill is negligence in law कुशलता का अभाव भी उपेक्षा माना जाता है

impervious : not allowing entrance or passage through [s. 11(1)(d)(ii), *Factories Act*] अप्रवेश्य

impinge : टकराना

implead : to sue or prosecute a person by course of law [s. 32A, *Drugs and Cosmetics Act*] अभियोजित करना; to make a party [s. 114, *Trade and Merchandise Marks Act*] पक्षकार बनाना

implement : 1. a tool forming part of an equipment for work [s. 5(1)(ix), *Wealth-tax Act*] उपकरण; 2. to give effect to [long title, *Asian Development Bank Act*] कार्यान्वित करना

implement of house-breaking : [s. 41(1)(b), *Cr. P.C.*] गृह-भेदन का उपकरण

implement of husbandry : [s. 60(1), *prov. (b), C.P.C.*] खेती का उपकरण

implementation : giving practical effect to [s. 21(k), *Unit Trust of India Act*] कार्यान्वयन; क्रियान्वयन

Implementation Officer : कार्यान्वयन अधिकारी; क्रियान्वयन अधिकारी

implementing the agreement : [s. 90(d), *Income-tax Act*] करार को कार्यान्वित करना

implicate : to bring into intimate or incriminating connection; to involve [s. 114, *ill. (b), Indian Evidence Act*] अलिप्त करना

implication : the fact of being implied without being expressed विवक्षा

implication, by : [s. 5(2)(e), *Coal Mines (Taking Over of Management) Act*] विवक्षित तौर पर

implied : indicated not in express words but by logical inference or association or necessary consequence [s. 11(1), *Indian Partnership Act*] विवक्षित

implied agreement : विवक्षित करार

implied authority : [s. 187, *Indian Contract Act*] विवक्षित अधिकार

implied consent : [ss. 87 and 88, *I.P.C.*] विवक्षित सम्मति

implied contract : [s. 128(2)(f)(i), *C.P.C.*] विवक्षित संविदा

implied promise : [s. 9, *Indian Contract Act*] विवक्षित वचन

implied terms : [s. 62, *Sale of Goods Act*] विवक्षित निबंधन

implied undertaking as to title : [s. 14, *Sale of Goods Act*] हक के बारे में विवक्षित परिवचन

implied warranty : a warranty that the articles sold are merchantable and fit for the purpose for which they are intended [s. 16(3), *Sale of Goods Act*] विवक्षित वारंटी

impliedly : implicitly; by implication विवक्षित रूप से

impliedly authorised : विवक्षित रूप से प्राधिकृत

imply : to unfold; to involve or comprise अंतर्हित होना; विवक्षित होना

import : 1. a thing brought in from a foreign country आयात; 2. to convey as meaning; to signify द्योतन करना; द्योतित करना; 3. to be of importance or consequence to महत्व; 4. something contained as signification or intention आशय

import a reference : [s. 81(3), *Trade and Merchandise Marks Act*] निर्देश का द्योतन करना

import bill : [s. 25(3), *Banking Regulation Act*] आयात बिल

import licence : आयात अनुज्ञप्ति; आयात लाइसेंस

import manifest : [s. 2(24), *Customs Act*] आयात सूची

import recommendation certificate : आयात सिफारिश प्रमाणपत्र

import report : [s. 30(1), *Customs Act*] आयात रिपोर्ट

Import Trade Controller : आयात व्यापार नियंत्रक

imported stores : आयातित माल

Imports and Exports, Chief Controller of : मुख्य नियंत्रक, आयात-निर्यात

importance : महत्व

important : of great consequence महत्वपूर्ण

important matter : [Or. 47, r. 1(i)(e), *C.P.C.*] महत्वपूर्ण बात

importation : [s. 117(2), *Trade and Merchandise Marks Act*] आयात

importation of live-stock : [long title, *Live-stock Importation Act*] पशुधन का आयात

importation or exportation : [s. 14(1)(a), *Customs Act*] आयात या निर्यात

imported goods : [s. 2(25), *Customs Act*] आयातित माल; आयात माल

importer : [s. 2(26), *Customs Act*] आयातकर्ता

importing : that imports or signifies [s. 9, *I.P.C.*] द्योतक; [s. 13(1), *General Clauses Act*] वाचक

importuning : soliciting [s. 236, *Cantonments Act*] अतियाचना करना

importunity : [s. 61, *Indian Succession Act*] अतियाचना

impose : to put, place; to place authoritatively; to levy [s. 29, *Court-fees Act* and art. 19(2), *Const.*] अधिरोपित करना

impose a fresh stamp : [s. 29, *Court-fees Act*] नया स्टॉप अधिरोपित करना

impose fine : जुर्माना अधिरोपित करना

impose restrictions : [art. 302, *Const.*] निबंधन अधिरोपित करना

impose tax : कर अधिरोपित करना

imposing : [art. 23(2), *Const.*] अधिरोपित करना

imposition : [art. 110(1)(a), *Const.*] अधिरोपण

imposition of duties : [s. 43(2), *Arms Act*] कर्तव्य अधिरोपित करना; शुल्क अधिरोपित करना

imposition of estate duty : संपदा शुल्क का अधिरोपण

imposition of fine : [art. 110(2), *Const.*] जुर्माने का अधिरोपण

imposition of penalty : [s. 17(3), *Gift-tax Act*] शास्ति का अधिरोपण

impossibility : the quality of being impossible [s. 36, *Indian Contract Act*] असंभवता

impossibility of performance of contract : संविदा के पालन की असंभवता

impossibility of the event : [s. 36, *Indian Contract Act*] घटना की असंभवता

impossible : not possible [s. 11, ill. (a), *Indian Evidence Act*] असंभव

impossible events, contingent on : [s. 36, *Indian Contract Act*] असंभव घटनाओं पर समाश्रित

impost : a tax, duty, imposition or tribute [s. 537(2), *Companies Act*] लाग

impond : to shut up in or as in a pound; to take possession of (a document or the like) for being held in custody in accordance with law परिवद्ध करना

impound a document : to place or keep a document in the custody of a court which is done if it is a forged one or if it is one that has not the adequate stamp affixed to it or if it otherwise appears to be a suspicious document [s. 30, *C.P.C.*] दस्तावेज को परिवद्ध करना

impound and retain in custody : [s. 13(3), *Income-tax Act*] परिवद्ध करना और अभिरक्षा में प्रतिधारित करना

impounded cattle : [s. 5, *Cattle-trespass Act*] परिवद्ध पशु

impounding : परिवद्धकरण; परिवद्ध किया जाना; निबंधन

impounding cattle : keeping cattle under the charge of a pound-keeper who will not return the same to the owner except on payment of a penalty ढोरों को परिवद्ध करना

impounding goods : placing goods in the possession of a distrainer or officer of court माल को परिवद्ध करना

impounding of instruments : [s. 33, *Indian Stamp Act*] लिखतों का परिवद्ध किया जाना

Impounding Officer : [s. 40(3), *Indian Stamp Act*] परिवद्धन अधिकारी

impracticable : not practicable [s. 11, *Indian Trusts Act*] असाध्य; असाध्यनीय

impressed : imprinted; produced by pressure [s. 263, *I.P.C.*] छापित; [s. 486, *I.P.C.*] छपा हुआ

impressed or adhesive : [s. 26, *Court-fees Act*] छापित या आसंजक
impressed stamps : (in contradistinction to 'affixed stamps') stamp papers छापित स्टॉप

impression : 1. the effect produced by external force or influence on the senses or the mind [s. 28, *Indian Evidence Act*] मन पर प्रभाव; belief, generally ill-founded धारणा

impression, false : [s. 395(4A)(a)(ii), *Companies Act*] भ्रंत धारणा

impressment : forcibly taking for the public service [s. 3(2), (18), *Defence and Internal Security of India Act*] अधिकार में लेना

impressment of vessels : [s. 3(2), (18), *Defence and Internal Security of India Act*] जलयानों को अधिकार में लेना

imprest : a loan or advance of money [s. 369(2)(b), *expln.*, *Companies Act* and art. 267(2), *Const.*] अग्रदाय

imprest account : [s. 369, *expln.*, *Companies Act*] अग्रदाय खाता

imprest amount : अग्रदाय रकम

imprest cash account : अग्रदाय रोकड़ लेखा

imprest holder : अग्रदायधारी

imprest money : अग्रदाय धन

imprest stores accounts : अग्रदाय सामान लेखा

imprest system : अग्रदाय प्रणाली

imprisoned in a civil jail : [s. 9, Assam Rifles Act] सिविल जेल में कारावासित

imprisonment : the fact or condition of being imprisoned i.e. confined in prison. As a punishment it consists in the detention of an offender in prison [s. 3(27), General Clauses Act and art. 361(3), Const.] कारावास

imprisonment for life : [s. 2(x), Cr. P.C.] आजीवन कारावास

imprisonment for remainder of that person's natural life : [s. 376A, I.P.C.] उस व्यक्ति के शेष प्राकृत जीवनकाल के लिए कारावास

imprisonment in default : व्यतिक्रम के बदले में कारावास

imprisonment in military custody : [s. 80(a), Army Act] सैनिक अभिरक्षा का कारावास

improbable : not probable [s. 11(2), Indian Evidence Act] अनधिसंभाव्य ; अन्-अधिसंभाव्य

improbable, highly : [s. 114, ill. (b), Indian Evidence Act] अति अनधिसंभाव्य

improper : not proper अनुचित

improper acceptance of a nomination paper : [s. 16(c), Manipur (Hill Areas) District Councils Act] नामनिर्देशन पत्र का अनुचित प्रतिग्रहण

improper acceptance or refusal of a vote : [s. 16(c), Manipur (Hill Areas) District Councils Act] किसी मत का अनुचित प्रतिग्रहण या इंकार

improper admission of evidence : receiving of evidence which was not capable or worthy of being admitted [s. 167, Indian Evidence Act] साक्ष्य का अनुचित ग्रहण

improper description : [s. 37, Indian Stamp Act] अनुचित प्रकार ; अनुचित वर्णन

improper employment : अनुचित नियोजन ; [s. 67, ill. (a), Indian Trusts Act] अनुचित तौर पर नियोजन

improper importation of goods : [s. 112, Customs Act] माल का अनुचित आयात

improper performance : [s. 100, Indian Railways Act] अनुचित रूप से पालन

improper reception, refusal or rejection of a vote : किसी मत का अनुचित रूप से लिया जाना, इंकार या स्वीकृत किया जाना

improper rejection of evidence : [s. 167, Indian Evidence Act] साक्ष्य का अनुचित अग्रहण

improperly : not in accordance with propriety, modesty, good taste or good manners [s. 69(3), T.P. Act] अनुचित रूप से; अनुचित प्रकार से; अनुचित तौर पर

improperly forsake his station : [s. 35(c), Navy Act] अपने स्थान का अनुचित रूप से त्याग करना

improperly joined : [Or. 1, r. 10(2), C.P.C.] अनुचित तौर पर संयोजित ; अनुचित रूप से संयुक्त

impropriety : the quality or state of being improper अनौचित्य

improve : to enhance in value or quality [s. 63A(1), T.P. Act] अभिवृद्धि करना; सुधार करना; उन्नत करना; [art. 51A(g), Const.] संवर्धन करना

improve the standards : स्तरों में सुधार करना ; स्तरों को उन्नत करना

improved production : [preamble, Cotton Textile Companies (Management of Undertaking and Liquidation or Reconstruction) Act] समुन्नत उत्पादन

improvement : 1. betterment ; enhancement of augmentation of value or quality अभिवृद्धि ; [s. 20(d), Indian Trusts Act] सुधार; समुन्नति; 2. a permanent addition to or betterment of real property that enhances its capital value and that involves the expenditure of capital or money and is designed to make the property more useful or valuable as distinguished from ordinary repairs [s. 63A(1), T.P. Act and s. 2(12), C.P.C.] अभिवृद्धि ; उन्नति ; उन्नयन ; [s. 4(2), Land Improvement Loans Act] विकास

improvement of every description : [s. 7(5), Requisitioning and Acquisition of Immovable Property Act] हर प्रकार का सुधार

improvement of public health and sanitation : [s. 5(2)(a)(1), Limestone and Dolomite Mines Labour Welfare Fund Act] लोक स्वास्थ्य और स्वच्छता का सुधार

improvement of stocks : पशु सुधार

improvement trust, city : नगर सुधार न्यास

improvement trusts : [VIIth sch., list II, item 5, Const.] सुधार न्यास

improvident : unforeseeing [s. 20, expln. 1, Specific Relief Act] अदूरदर्शी

improvident sale : अदूरदर्शी विक्रय

improving the academic life of the university : [s. 26(1)(n), University of Hyderabad Act] विश्वविद्यालय के शैक्षणिक जीवन में सुधार करना

improving the standards of newspapers : समाचारपत्रों के स्तरों का सुधार करना

improvisation : कामचलाऊ ; तात्कालिक व्यवस्था

improvise : काम चलाना; व्यवस्था करना; तात्कालिक व्यवस्था करना

imprudence : want of prudence [s. 91(d), Army Act] जानहीनता

impugn : [s. 152(2), Income-tax Act] आक्षेप करना

impurity : [s. 14(1), Factories Act] अपद्रव्य

imputation : something imputed against (someone) [s. 14, ill. (c), Indian Evidence Act] लांछन; अभ्यारोपण

impute : 1. to attribute or assign to [preamble, Hindu Widows' Remarriage Act] अभ्यारोपित करना; 2. to ascribe usually evil लांछन लगाना

impute unchastity : [s. 506, I.P.C.] असतीत्व का लांछन लगाना

imputing disgraceful conduct : [s. 9, ill. (b), Indian Evidence Act] निकृष्ट आचरण का लांछन लगाने वाला

in a body : एक निकाय के रूप में; सब मिलकर

in a disorderly manner : [s. 127(1), Representation of the People Act, 1951] विश्रृंखलता से

in a raw state : कच्चा

in a state of intoxication : [s. 10(a), Central Reserve Police Force Act] नशे की हालत में

in a summary way : summarily [s. 260(1), Cr. P.C.] संक्षेपतः; संक्षेप में; संक्षिप्त रूप से

in abeyance : निलंबित ; आस्थगित

in accordance with : [s. 198, prov., Cr. P.C. s. 12(1), Maternity Benefit Act and s. 10(1)(a), Metal Corporation of India (Acquisition of Undertaking) Act] के अनुसार

in accordance with and subject to the provisions of the section : [s. 80QQA(1), Income-tax Act] इस धारा के उपबंधों के अनुसार और उनके अधीन

in accordance with law : विधि के अनुसार

in accordance with prescribed channels : [s. 62, Navy Act] विहित प्रणाली के अनुसार

in accordance with the provision made in that behalf : [s. 8(2), Charitable Endowments Act] इस निमित्त किए गए उपबंध के अनुसार

in accordance with the requirements : [Or. 13, r. 2, C.P.C.] अपेक्षाओं के अनुसार

in accordance with this Constitution : [art. 53(1), Const.] इस संविधान के अनुसार

in action : [s. 34(g), Air Force Act] संघर्ष में

in addition to : [s. 31(8), Navy Act] के अतिरिक्त ; के साथ-साथ

in addition to and not in derogation of : [s. 18, Petroleum Pipelines (Acquisition of Right of User in Land) Act] के अतिरिक्त न कि उसके अल्पीकरण में

in addition to the amount mentioned : वर्णित रकम के अतिरिक्त

in adjusting accounts : [s. 5(1), Civil Courts Amins Act] लेखाओं के समायोजन में

in advance : [s. 53(2), Companies Act] पहले ही से ; अग्रिम रूप से

in aid of : [s. 5(2)(b), Limestone and Dolomite Mines Labour Welfare Fund Act] की सहायता के लिए

in all respects : [s. 52, Representation of the People Act, 1951] सभी बातों में ; सभी प्रकार से

in alphabetical order : [sch. V, pt. I, item. 5(c), Companies Act] वर्णक्रमानुसार

in an exemplary manner : [s. 78, prov., Navy Act] अनुकरणीय रीति में ; अनुकरणीय रीति से

in anticipation of insolvency : [s. 460(c), I.P.C.] दिवाले का पूर्वानुमान करके

in anticipation of sanction : मंजूरी की प्रत्याशा में

in any (warrant) case instituted otherwise than on a police report : [s. 244(1), Cr. P.C.] पुलिस रिपोर्ट से भिन्न आधार पर संस्थित किसी (वारंट) मामले में

in any case or instance : किसी भी दशा या अवस्था में

in any country outside India : [art. 8, Const.] भारत के बाहर किसी देश में

in any event : किसी भी स्थिति में

in any manner : [s. 405, I.P.C.] किसी प्रकार से ; किसी प्रकार

in any material particular : किसी तात्विक विशिष्टि में

in any material point : [s. 197, I.P.C.] किसी तात्विक बात के संबंध में

in any respect : किसी भी बावत ; किसी बारे में ; किसी बावत भी

in as full and ample a manner : [s. 167, Income-tax Act] पूर्ण और व्यापक रीति में

in association with : [s. 13(2), Trade and Merchandise Marks Act] सहयुक्त करके ; के साथ मिलकर

in attendance : present [s. 309(1), Cr. P.C.] हाज़िर

in bad faith : [s. 30C(2), Industrial Finance Corporation Act] सद्भावपूर्वक ; असद्भाव से

in blank : [s. 16(1), Negotiable Instruments Act] निरंक

in bond : [s. 3(2)(a), Medicinal and Toilet Preparations (Excise Duties) Act] बंधपत्राधीन

in bonds, sold : [s. 71(4), Marine Insurance Act] बंधपत्र के अधीन विक्रय

in breach of contract : संविदा का भंग करते हुए

in breach of his official duties : [s. 134(1), Representation of the People Act, 1951] अपने पदीय कर्तव्यों के भंग में

in camera : in private; in chamber (as opposed to 'in open court') [s. 7(1), Contempt of Courts Act] बंद कमरे में

in case of difference, the opinion of the majority shall prevail : [s. 57(2), Indian Stamp Act] मतभेद होने की दशा में बहुमत की राय अभिभावी होगी

in cash or in kind : [s. 9(1)(i), Income-tax Act] नकद या वस्तु रूप में

in certain cases : कतिपय दशाओं में

in certain respects : [long title, Trade Unions Act] कतिपय विषयों में

incharge : [s. 4(6), Guardians and Wards Act] भारसाधक; प्रभारी

incharge officer : [s. 87(2), Navy Act] भारसाधक आफिसर

in collaboration with : [s. 52(g), ill., Copyright Act] के सहयोग से

in combination with : के साथ ; के साथ-साथ

in common : that is shared, experienced or possessed together or equally (see common) [s. 48, Indian Railways Act] शामिलानी

in common, tenants : [s. 19(b), Hindu Succession Act] सामान्य अभिधारी

in compliance with : [s. 10(1), Charitable Endowments Act] के अनुपालन में

in computing for the purpose of this clause : [art. 124(3), expln. II, Const.] इस खंड के प्रयोजन के लिए संगणना करने में

in conflict with law : [s. 2(1), Juvenile Justice (Care and Protection of Children) Act] विधि का उल्लंघन करने वाला

in conformity with : so as to be in harmony with [art 145(3), prov., Const.] के अनुरूप; के अनुरूपतः; के अनुकूल

in conjunction with : के साथ-साथ; के साथ

in connection with : के संबंध में; के संगम में; से संसक्त

in consequence of : के परिणामस्वरूप

in consequence of deception : [s. 29, Indian Evidence Act] प्रवचना के परिणामस्वरूप

in consideration of marriage : [s. 9(2)(a), Estate Duty Act] विवाह हेतु ; [s. 44(1), Presidency-towns Insolvency Act] विवाह के प्रतिफलस्वरूप

in consonance with : [s. 4(3), Passports Act] के अनुकूल

in consultation with : के परामर्श से ; से परामर्श करके

in contemplation of : [s. 18, Trade Unions Act] को अनुध्यात करते हुए; को ध्यान में रखते हुए

in contemplation of death : [s. 129, T.P. Act] मृत्यु को आसन्न मानकर

in contravention of : in violation of [s. 94(2)(b), Cr. P.C. and art. 13(2), Const.] के उल्लंघन में

in-country escort : [annex on Implementation and Verification, pt. II, definitions, 9, Chemical Weapons Convention Act] देश के अंदर अनुरक्षक

in course of : के दौरान ; के अनुक्रम में

in default of agreement : करार के अभाव में

in default of appearance by the defendant : [s. 38, ill., Presidency Small Cause Courts Act] प्रतिवादी के उपसंजात होने में व्यतिक्रम से

in default of bail : [s. 15(2), Medicinal and Toilet Preparations (Excise Duties) Act] जमानत न होने की दशा में

in default of payment : [Or. 21, r. 86, C.P.C.] न देने की दशा में

in derogation of : in partial abrogation or repeal (of a law); detracting from; in impairment of का अल्पीकरण करने वाला; के अल्पीकरण में

in derogation of interest, right : अधिकार जो हित का अल्पीकरण करता है

in detail : [s. 8(4), Workmen's Compensation Act] विस्तारपूर्वक

in detail setting out : [Or. 6, r. 12, C.P.C.] व्यौरवार उपवर्णित करना

in determining any question : [s. 11(2), Metal Corporation of India (Acquisition of Undertaking) Act] किसी प्रश्न के अवधारण में

in direct furtherance of : को प्रत्यक्षतः अग्रसर करने में

in discharge of his duties : अपने कर्तव्यों के निर्वहन में

in disrepair : [s. 45(e), Arms Act] वे-मरम्मती

in due course : in the prescribed, normal or logical course of events सम्यक् अनुक्रम में

in due course of law : [s. 145(6), Cr. P.C.] विधि में सम्यक् अनुक्रम में

in due time : सम्यक् समय में

in duplicate : [s. 23, Inland Vessels Act] दो प्रतियों में ; द्विप्रतिक

in either case : [art. 323(2), Const. and Ist sch., pt. I, para I, item II, Finance Act, 1988] दोनों में से प्रत्येक दशा में; दोनों ही दशाओं में

in either of cases : [s. 136(3), C.P.C.] दोनों दशाओं में से हर एक में

in evasion of : का अपवंचन करके

in excess of his powers : अपनी शक्तियों के बाहर

in excess of the award : पंचाट से अधिक

in extenso : विस्तारपूर्वक

in fact : [s. 3(22), General Clauses Act] तथ्यतः ; वस्तुतः

in favour of : on the side of; to the advantage of; out of a preference for; so as to be payable to [art. 16(4), Const.] के पक्ष में

in force : operative [s. 2(b), T.P. Act] प्रवृत्त

in form, defective : [s. 44, Indian Lunacy Act] प्ररूपिक दृष्टि से त्रुटिपूर्ण

in form, insufficient : [s. 44, Indian Lunacy Act] प्ररूपिक दृष्टि से अपर्याप्त

in forma pauperis : in the character of a pauper अकिंचन के रूप में

in fraud of its creditors : [s. 234(7), Companies Act] उसके लेनदारों को कपटवंचित करने के लिए

in fraud of the contract : [s. 16(b), Specific Relief Act] संविदा के प्रति कपट करके

in full : [s. 16(1), Negotiable Instruments Act] पूर्ण

in furtherance of : in promoting or advancing को अग्रसर करने में; को अग्रसर करने के लिए

in furtherance of the succession : उत्तराधिकार को अग्रसर करने के लिए

in future : भविष्य में

in good circumstances : अच्छी परिस्थितियों में

in good credit : अच्छा प्रत्यय

in good faith : having good faith [s. 52, I.P.C.] सद्भावपूर्वक; सद्भाव से

in good faith and for consideration : [s. 96, Indian Trusts Act] सद्भावपूर्ण और संप्रतिफल

in good faith without notice and for value : [s. 27(c), Specific Relief Act] सद्भावपूर्वक सूचना के बिना और मूल्यार्थ

in hand : in one's possession or control [s. 10, Limitation Act] हस्तगत

in his judgment : [s. 31(1), Indian Stamp Act] उसके निर्णय में

in his life-time : [s. 1, Legal Representatives Suits Act] उसके जीवन काल में

in-house research : [s. 36(2AB)(i), Income-tax Act] आंतरिक अनुसंधान

in ignorance : [s. 47, prov., Indian Easements Act] अनभिज्ञ होते हुए

in issue : in dispute [s. 21(2), Indian Evidence Act] विवाद

in its discretion : [s. 155(2), Companies Act] स्वविवेकाधिकार; स्वविवेकानुसार; स्वविवेक से

in its entirety : [s. 39, Indian Contract Act] पूर्णतः

in kind : in the form of goods or property as distinguished from money वस्तु रूप में; वस्तु के रूप में; किस्म में

in law : विधि की दृष्टि में

in law bound : [s. 165(c), Navy Act] विधि द्वारा आबद्ध

in letter and spirit : भाषा और भाव की दृष्टि से

in lieu of : in place of; instead of [s. 90, Cr. P.C.] के स्थान में; के बदले में; के बदले; के बजाय

in like manner : in the same (similar) way [s. 65A(3), T.P. Act] वैसे ही प्रकार से; उसी प्रकार से; [art. 148(1), Const.] उसी रीति से

in limine : at the outset आरंभ में ही

in loco parentis : in the place of a parent माता-पिता के स्थान पर; माता-पिता के स्थान में

in money or kind : चाहे धन में चाहे वस्तु के रूप में; धन या वस्तु के रूप में

in no case : [art. 17(1), prov., Const.] किसी भी दशा में नहीं

in no case later than six months : [art. 62(2), Const.] प्रत्येक दशा में छह मास बीतने से पहले

in obedience to : के पालन में; के अनुपालन में; के आज्ञानुवर्तन में

in obedience to a decree : [s. 10(1), Charitable Endowments Act] डिक्री के अनुपालन में

in obedience to summons : समन के आज्ञानुवर्तन में; समन के पालन में

in obedience to the law : [s. 300, excep. 2, I.P.C.] विधि के पालन में

in occupation : [s. 35, Arms Act] अधिभोगी

in office : [art. 370(1), expln., Const.] पदस्थ; [ibid., footnote] पदारूढ

in open court : खुले न्यायालय में

in order that : इसलिए कि

in pari causa : see 'in pari materia' समविषयक; एक ही विषय के

in pari delicto : where both parties are equally in fault समदोषी

in pari materia : in pari causa; in an analogous cause or case समविषयक; एक ही विषय के

in part : partly भागतः; अंशतः

in particular : particularly [art. 38(2) and art. 111, prov., Const.] विशिष्टतया; विशिष्टतः

in particular and without prejudice to the generality of the foregoing power : [s. 18(2), Citizenship Act] विशिष्टतया और पूर्वगामी शक्ति की व्यापकता पर प्रतिकूल प्रभाव डाले बिना

in patient : a patient in a hospital or infirmary who received lodging and food as well as treatment – distinguished from out patient [s. 56(2), Employees' State Insurance Act] अंतः रोगी (इन पेशेंट)

in pay : वेतन पाने वाला; वेतन भोगी

in person : [s. 287(2), Cr. P.C.] स्वयं; [s. 21, Cattle-trespass Act] वैयक्तिक रूप से

in personem : in respect of a person; proceeding in personem is one directed or with reference to a specific person व्यक्ति-बंधी

in point of form, defective : [s. 44, Indian Lunacy Act] प्ररूपिक दृष्टि से त्रुटिपूर्ण

in point of form, insufficient : [s. 44, Indian Lunacy Act] प्ररूपिक दृष्टि से अपर्याप्त

in point of law : विधि की बात के कारण; विधि की दृष्टि से

in practice : [s. 2(2), Chartered Accountants Act] व्यवसाय में

in preference to : पर अधिमान देकर

in present or future : [s. 18(cc), Registration Act] वर्तमान में या भविष्य में

in priority : [art. 127(2), Const.] पूर्विकता देकर

in private : [s. 9, Indian Lunacy Act] एकांत में; [s. 22(1), Administrative Tribunal Act] असार्वजनिक रूप से; [s. 60(1), Delhi Rent Control Act] प्राइवेट रूप से

in progress of the delivery : [s. 34, Sale of Goods Act] परिदान चालू रहने के दौरान

in public, appear : [s. 55(1), prov., thirdly, C.P.C., s. 47(2), prov., Cr. P.C. and s. 42, Indian Lunacy Act] लोगों के सामने आना

in pursuance of : in carrying out; in exercise of the power granted by के अनुसरण में

in quarters : in living accommodation [s. 7(b), Assam Rifles Act] क्वार्टरों में

in question : in dispute; at issue [s. 14, expln., Indian Evidence Act] प्रश्नगत

in reckoning : [art. 108(2), Const.] गणना करने में

in reference to : के प्रति निर्देश से

in regard to : के विषय में

in relation to : के संबंध में

in relation to any form of labour : [s. 2(i)(h), Bonded Labour System (Abolition) Act] किसी प्रकार के श्रम के संबंध में

in relation to the same or similar labour : [s. 2(i)(a), Bonded Labour System (Abolition) Act] उसी श्रम या उसी प्रकृति के श्रम के संबंध में

in rem : an act or proceeding is in rem when it is done or directed with reference to no specific person and consequently against or with reference to all whom it might concern, or 'all the world' सर्वबंधी

in replacement of : [s. 33A(1)(ii), Income-tax Act] के स्थान पर

in respect of : 1. seeing that की दृष्टि से; 2. as regards के बारे में; की बाबत

in respect of deposits of securities : [s. 2(k), Foreign Exchange Regulation Act] प्रतिभूतियों की जमाराशि संबंधी

in restraint of : का अवरोधी; का अवरोधक

in restraint of legal proceedings, agreement : [s. 28, Indian Contract Act] विधिक कार्यवाहियों का अवरोधक करार

in restraint of marriage, agreement : [s. 26, Indian Contract Act] विवाह का अवरोधक करार

in restraint of trade, agreement : [s. 27, Indian Contract Act] व्यापार का अवरोधक करार; [ss. 11(2), 36(2), 54 and 55(3), Indian Partnership Act] व्यापार अवरोधी करार

in separate parts : [s. 28, Indian Stamp Act] पृथक्-पृथक् भागों में

in service training : [s. 10(h), All India Council for Technical Education Act] सेवागत प्रशिक्षण

in-situ : [s. 45(2)(c), Protection of Plant Varieties and Farmers' Rights Act] स्व स्थाने

in specie or kind : नकद या वस्तु रूप में

in substitution for : के स्थान पर

in substitution of : के स्थान में; के स्थान पर

in subversion of : का ध्वंसक; के ध्वंसात्मक रूप से

in succession : [art. 124(3)(a), Const.] लगातार

in suit : which is in issue in the suit वादांतर्गत

in support of : [s. 16(2), Wealth-tax Act] के समर्थन में

in-take well : [s. 11(a), Railways Act] अंतःग्राही कुआं

in terms : निबंधनों के अनुसार; वस्तुतः

in terms of : के निबंधनों के अनुसार

in terms of money : धन के रूप में

in terms of the section : धारा के निबंधनानुसार

in terms sufficiently precise : पर्याप्त रूप से प्रमित शब्दों में

in the absence of a contract to the contrary : [s. 45, T.P. Act] तत्प्रतिकूल संविदा के अभाव में; इसके प्रतिकूल संविदा के अभाव में

in the absence of an express declaration to the contrary : [s. 26, prov., Indian Trusts Act] अभिव्यक्त तत्प्रतिकूल घोषणा के अभाव में

in the aggregate : कुल मिलाकर; [s. 24, Industrial Finance Corporation Act] जिसका योग..... हो

in the alternative : अनुकल्पतः; अनुकल्पी

in the case of : की दशा में; के मामले में

in the case of a woman who has been married to an Indian citizen for not less than two years, whose marriage is still subsisting and who has visited India at least once : ऐसी किसी स्त्री की दशा में जिसका विवाह किसी भारतीय नागरिक से हुए कम से कम दो वर्ष हो चुके हैं, विवाह अभी अस्तित्व में है और वह स्त्री कम से कम एक बार भारत आ चुकी है

in the case of an equality of votes : [art. 96(2), Const.] मत बराबर होने की दशा में

in the course of : [s. 10(1), Mines Act] के अनुक्रम में; [s. 15(3)(c), Workmen's Compensation Act] के दौरान

in the course of the suit : वाद के दौरान

in the course of trial : [s. 143(1), Navy Act] विचारण के अनुक्रम में

in the course of trade : [s. 2(1)(c), Trade and Merchandise Marks Act] व्यापार के अनुक्रम में

in the discharge of functions : [s. 24(11), Wealth-tax Act] कृत्यों के निर्वहन में

in the estimation : [s. 499, expln. 4, I.P.C.] दृष्टि में

in the event of death or inability : [s. 193(b), Companies Act] मृत्यु की या अक्षमता की दशा में

in the event of equality of votes : मत बराबर होने की दशा में

in the execution of office : [s. 83, Presidency-towns Insolvency Act] पद के निष्पादन में

in the exercise of : making use of; putting in operation of का प्रयोग करते हुए

in the exercise of functions : [art. 74(1), Const.] कृत्यों का प्रयोग करने में

in the first instance : as the first step in proceeding; in the first place प्रथमतः; सर्वप्रथम

in the form and manner prescribed : [art. 6(b)(ii), Const.] विहित प्ररूप में और रीति से

in the form in which it was passed : [art. 109(4), Const.] उस रूप में जिसमें वह पारित किया गया था

in the form of question and answer : [Or. 18, r. 5, C.P.C.] प्रश्नोत्तर के रूप में

in the hands of a bona fide holder for value : [preamble, Indian Bills of Lading Act] मूल्य के लिए सद्भावपूर्वक धारक के पास

in the interest of the economic development of the country : [long title, Foreign Exchange Regulation Act] देश के आर्थिक विकास के हित में

in the interests of justice : [s. 11, Coroners Act] न्याय के हितों में

in the interests of the general public : [art. 19(5), Const.] साधारण जनता के हित में

in the judgment of : [s. 148(b), Army Act and s. 321, Cr. P.C.] के विचार में; [s. 7(2), Inland Vessels Act] के निर्णय में

in the least intrusive manner possible : [sch., art. 9, item 19, Chemical Weapons Convention Act] जहाँ तक संभव हो, कम से कम हस्तक्षेप करना

in the light of : [s. 3(1), Working Journalists (Fixation of Rates of Wages) Act] को ध्यान में रखते हुए

in the manner provided : [art. 124(2), 2nd prov. (b), Const.] उपबंधित रीति से

in the matter of : के विषय में

in the meantime : [s. 360(1), Cr. P.C.] इस बीच; अभ्यंतर काल में; अभ्यंतर में

in the nature of : की प्रकृति वाला; के स्वरूप का; के प्रकार का

in the nature of a debt : [Or. 36, r. 1(2)(b)(ii), C.P.C.] ऋणस्वरूप

in the nature of a surety : [s. 45(4), Presidency-towns Insolvency Act] प्रतिभू स्वरूप

in the nature of capital expenditure : [s. 35(1)(i), Income-tax Act] पूंजीगत व्यय के प्रकार का

in the opening portion : प्रारंभिक भाग में

in the opinion of : की राय में

in the ordinary course of business : [s. 27, prov., Sale of Goods Act] कारबार के मामूली अनुक्रम में

in the ordinary course of trade : [sch., art. VI, prov., Indian Carriage of Goods by Sea Act] व्यापार के सामान्य अनुक्रम में

in the performance of his duties : [s. 5(3), Dakshina Bharat Hindi Prachar Sabha Act] उसके कर्तव्यों के पालन में

in the place and stead of : [preamble, Railway Companies (Substitution of Parties in Civil Proceedings) Act] के स्थान पर और बदले में

in the possession or power : in one's possession or within one's control कब्जे में या शक्त्याधीन

in the premises : इस पृष्ठभूमि में; सारवाक्य में

in the prescribed manner : विहित रीति से

in the presence and hearing of : की उपस्थिति और श्रवणगोचरता में

in the same interest : एक ही हित में

in the sense : इस अर्थ में

in the time of : during the life time of [s. 1, Legal Representatives Suits Act] के जीवनकाल में

in their entirety : [s. 35A(3), Income-tax Act] उसके समग्र रूप में

in their own right : [s. 467(2), Companies Act] स्वाधिकार से ही

in this behalf : इस निमित्त

in this state of affairs : इस परिस्थिति में

in this view of the matter : मामले को इस दृष्टि से देखते हुए; ऐसी वस्तुस्थिति में; मामले की इस दृष्टि से

in time : समय पर

in time of action : [s. 34(b), Army Act] संघर्ष के समय

in time of war : युद्ध के समय

in token of the fact : तथ्य के प्रमाणस्वरूप

in token of the inspection : [s. 209A(4)(ii), Companies Act] निरीक्षण के प्रतीकस्वरूप

in token thereof : उसके प्रतीकस्वरूप

in token of reverence : [s. 2(b), Rajghat Samadhi Act] श्रद्धास्वरूप

in toto : संपूर्णतः; पूरी तरह से

in transit : अभिवहन में

in transit authorisation : empowering the goods that are in journey अभिवहन प्राधिकरण; अभिवहन किए जाते हुए माल का प्राधिकार देना

in trust : न्यासतः; न्यास के रूप में; न्यासार्थ

in trust for the national bank : [s. 29(1) and (2), National Bank for Agriculture and Rural Development Act] राष्ट्रीय बैंक के लिए न्यास के रूप में

in unmanufactured state : [s. 14(ii), Central Sales Tax Act] अविनिर्मित दशा में

in view of : को देखते हुए; को दृष्टि में रखते हुए; को ध्यान में रखते हुए

in violation of : [s. 405, I.P.C.] का अतिक्रमण करके

in virtue of : through the force of; by authority of [s. 32(1), Cr. P.C.] के आधार पर

in warrant for detention : निरोध के वारंट में

in which the word occurs : [s. 3(9), General Clauses Act] जिसमें वह शब्द आता है

in witness whereof the licensor and the licensee have hereinto set their respective hands and seal on the day, month and year hereinabove written : इसके साक्ष्यस्वरूप अनुज्ञापक और अनुज्ञप्तिधारी ने पहले पैरा में लिखी तारीख को इस पर अपने-अपने हस्ताक्षर कर दिए हैं

in writing : लिखित; लिखित रूप से; लिखित रूप में

in writing under his hand, order : [s. 5(b), Indian Railways Act] स्वहस्ताक्षरित लिखित आदेश द्वारा

inability : want of ability, physical, mental or moral; lack of power, capacity or means असमर्थता

inaccuracy : [sch. 1, art. III, Indian Carriage of Goods by Sea Act] अशुद्धि; गलती

inaccurate particulars : [s. 17(1)(c), Gift-tax Act] गलत विशिष्टियां

inadequacy : the quality or condition of being not equal to the requirement; insufficiency अपर्याप्तता

inadequacy of consideration : [s. 20, expln. 1, Specific Relief Act] प्रतिफल की अपर्याप्तता

inadequate consideration : [s. 24(1)(b), Air Corporations Act] अपर्याप्त प्रतिफल

inadmissibility of document : दस्तावेज की अग्रह्यता

inadmissible : not admissible; not to be admitted or entertained [s. 200, expln., I.P.C. and art. 114(2), Const.] अग्रह्य; [s. 143(1)(b)(iii), Income-tax Act] अननुज्ञेय

inadmissible evidence : अग्रह्य साक्ष्य

inadmissible in the suit : वाद में अग्रह्य

inadvertance : [s. 22(1), Companies Act] अनवधानता

inadvertant slip : [s. 8(a), Two-Member Constituencies (Abolition) Act] अनवधानता से हुई भूल

inadvertantly and undesignedly spoiled : [s. 49(a), Indian Stamp Act] अनवधानता से और अपरिक्ल्पित रूप से खराब

inadvertantly received : अनवधानता से लेी गई

inalienable : not transferable अन्य-असंक्राम्य

inam : a grant by government, often revenue free [art. 31A(2)(i) Const.] इनाम

inam title deed : [s. 90(d), Registration Act] इनाम हक विलेख

inanimate things : things which are not endowed with life or spirit [s. 3(a), Indian Railways Act] निर्जीव वस्तुएं

inappealable : not capable of being appealed especially to a higher tribunal जिसकी अपील नहीं हो सकती

inapplicability : लागू न होना

inapplicable : अप्रयोज्य

inauguration : उद्घाटन

inbuilt : [s. 110(1)(k), Motor Vehicles Act] अंतःनिर्मित

incapable : not having the capacity, power or fitness for; unable असमर्थ

incapable of acting : [s. 6(b), International Airports Authority Act] कार्य करने में असमर्थ; [s. 123(4), Cr. P.C.] कार्य करने के लिए असमर्थ

incapable of giving evidence : साक्ष्य देने के लिए असमर्थ

incapable person : [s. 68, Indian Contract Act] असमर्थ व्यक्ति

incapacitated : [s. 2(1)(aa), Emigration Act] अशक्त; [s. 15A(a), Wealth-tax Act] असमर्थ

incapacity : want of capacity; inability; powerlessness; legal disqualification [art. 124(4), Const.] असमर्थता

incapacity or disqualification : [s. 224(2)(d), Companies Act] असमर्थता या अनर्हता

incentive : something that arouses feeling or incites to action प्रोत्साहन

incentive scheme : [s. 13(2), Apprentices Act] प्रोत्साहन स्कीम

inception : [s. 296, Companies Act] प्रारंभ; [s. 370(3), Companies Act] शुरूआत

incestuous adultery : adultery constituting or involving sexual intercourse or interbreeding between closely related or regarded as related in degrees in which marriage is prohibited [s. 3(6), Indian Divorce Act] अगम्यगमनात्मक जारकर्म

incharge : one having the care, custody or superintendence [s. 137, I.P.C.] भारसाधक

incharge of the management : प्रबंध का भारसाधक

incharge officer : [s. 87(2), Navy Act] भारसाधक आफिसर

inchoate : begun but not completed [s. 20, Negotiable Instruments Act] अपूर्ण

inchoate stamped instrument : [s. 20, Negotiable Instruments Act] अधूरी स्टांपित लिखत

incidence : 1. an act or the fact or manner of falling upon or affecting आपतन; 2. a happening घटना

incidence of duty : [s. 19(1), Estate Duty Act] शुल्क का आपतन

incidence of fines : [s. 19(b), Army Act] जुर्मानों का आपतन

incidence of leave salary : छुट्टी-वेतन-भार

incidence of pension : पेंशन-भार

incidence of sickness : बीमारी का आपतन

incidence of tax : the falling of tax upon a person who is unable to shift it on some one else and who therefore bears the money burden thereof कर का आपतन; कर का भार

incidence of taxation : कर का भार

incidence rules : व्यय-भार नियम

incident : something dependent upon, appertaining or subordinate to or accompanying something else of greater or principal importance; something arising or resulting from something else of greater or principal importance [s. 2(b), T.P Act] प्रसंगति; अनुषंग; घटना

incident of a repulsive or horrible nature : [s. 2(a)(iii), Young Persons (Harmful Publications) Act] जुगुप्साकारी अथवा भयावह प्रकार की घटना

incident of any contract : [s. 1, Indian Contract Act] किसी संविदा की प्रसंगति

incidental : occurring or likely to occur in fortuitous or subordinate conjunction with something else [art. 4(1) and art. 169(2), Const.] आनुषंगिक

incidental charges : आनुषंगिक प्रभार

incidental, consequential and supplemental matters : [s. 394(1)(b)(vi), Companies Act] आनुषंगिक; पारिणामिक और अनुपूरक बातें

incidental damage : [s. 156, ill., Indian Contract Act] आनुषंगिक नुकसान

incidental expenditure : आनुषंगिक व्यय

incidental or ancillary : [s. 4(1), Estate Duty (Distribution) Act] आनुषंगिक या प्रासंगिक

incidental or conducive : [sch. II, table D, 3rd item, Companies Act] आनुषंगिक या सहायक

incidental order : आनुषंगिक आदेश

incidental proceedings : आनुषंगिक कार्यवाहियां

incidentally : संयोगवश

incidents of contract : [s. 2(b), T.P. Act] संविदा की प्रसंगतियां

incidents of easements : [ch. III, Indian Easements Act] सुखाचारों की प्रसंगतियां

incinerating : [s. 3(j)(v), Delhi Apartment Ownership Act] भस्मन

incipient habits : सहज स्वभाव

incised wound : छिन्न घाव

incite : to urge or spur on; to stir up उद्दीपित करना

incitement : [art. 19(2), Const.] उद्दीपन

incitement to an offence : [art. 19(2), Const.] अपराध-उद्दीपन

incline : [s. 23(1)(d), Mines Act] आनति

inclined plane : [s. 2(1)(i)(iii), Mines Act] आनत समपथ

include, shall : [s. 3(23), General Clauses Act] अंतर्गत आएगा; अंतर्गत होगा

include in the total income : [1st. sch. 2(i)(a), Companies (Profits) Surtax Act] कुल आय में सम्मिलित करना

includes, business : [s. 2(b), Indian Partnership Act] कारबार के अंतर्गत है; कारबार के अंतर्गत..... भी है

includible : सम्मिलित किए जाने योग्य

inclusion : comprising as a part सम्मिलित होना

incognito : गुप्त रूप से

income : that which comes in as the periodical produce of one's work, business, lands, or investments (commonly expressed in terms of money) annual or periodical receipts accruing to a person etc. [s. 80B(6), Income-tax Act] आय

income accruing : [s. 8, T.P. Act] प्रोद्भवमान आय; प्रोद्भावी आय

income and expenditure account : [s. 210(2), Companies Act] आय-व्यय लेखा

income arising from property : [s. 17(1), T.P. Act] संपत्ति से उद्भूत आय

income chargeable to tax : [s. 80C(2)(b), Income-tax Act] कर से प्रभार्य आय; कर प्रभार्य आय

income derived from property : [s. 139(4A), Income-tax Act] संपत्ति से उद्भूत आय

income escaping assessment : निर्धारण से छूट गई आय

income from house property : [s. 10(20), Income-tax Act] गृह संपत्ति से आय

income, gross total : [s. 80B(1)(5), Income-tax Act] सकल कुल आय

income payable 'net of tax' : [s. 195A, margin. hdg., Income-tax Act] 'करहीन' संदेय आय

Income-tax Appellate Tribunal : आय-कर अपील अधिकरण

income-tax area : आय-कर क्षेत्र

income-tax chargeable : प्रभार्य आय-कर

income-tax clearance certificate : [s. 230, Income-tax Act] आय-कर समाशोधन प्रमाणपत्र

income-tax department : आय-कर विभाग

income-tax free : [s. 86A(1), Income-tax Act] आय-कर से मुक्त; आय-कर मुक्त

Income-tax Officers : [s. 2(25), Income-tax Act] आय-कर अधिकारी

income-tax papers : [s. 19, Companies (Profits) Surtax Act] आय-कर कागज-पत्र

income-tax range : आय-कर रेंज

incoming mutwalli : [sch., 42(1), Wakf Act] नया मुत्तवली

incoming partner : [heading, ch. 5, Indian Partnership Act] अंतर्गामी भागीदार; अंदर आने वाला भागीदार

incoming, gross external : सकल बाहरी आमद

incompatible : बेमेल

incompetency : the quality of being incompetent; incapacity or disqualification [art. 369(b), Const.] अक्षमता

incompetent : not competent; not having the requisite capacity or qualification [s. 118, expln., Indian Evidence Act and s. 103, T.P. Act] अक्षम

incomplete address : [Or. 6, r. 14A, C.P.C.] अधूरा पता

incomplete and insufficient : [s. 49(d)(4), Indian Stamp Act] अपूर्ण और अपर्याप्त

inconclusive proof : proof that does not bring to an end a doubt अनिश्चायक सबूत

incongruous : बेतुका

inconsistency : असंगति

inconsistency between laws made by Parliament and laws made by the Legislatures of States : [art. 254, margin, Const.] संसद् द्वारा बनाई गई विधियों और राज्यों के विधान-मंडलों द्वारा बनाई गई विधियों में असंगति

inconsistency between laws made by Parliament under articles 249 and 250 and laws made by the Legislatures of States : [art. 251, margin, Const.] संसद् द्वारा अनुच्छेद 249 और अनुच्छेद 250 के अधीन बनाई गई विधियों और राज्यों के विधान-मंडलों द्वारा बनाई गई विधियों में असंगति

inconsistent : not consistent; not agreeing in substance, spirit or form; contrary to one another [art. 140, Const.] असंगत

inconsistent, not : अनसंगत

inconsistent therewith : तद्संगत; से असंगत

inconsistent with the previous pleadings : पूर्वतन अभिवचनों से असंगत

inconsistently : in an inconsistent manner असंगत रूप से

inconvenience : a discomfort; something that gives trouble असुविधा

incorporate : to unite or combine with something else so as to form one body [long title, Jawaharal Nehru University Act] निगमित करना; [s. 6(2)(b), Forward Contracts Act] सम्मिलित करना; मिला देना

incorporated : constituted as a body corporate legally authorised to act as a single person [s. 2(17)(ii), Income-tax Act and art. 317(4), Const.] निगमित; [s. 7(2), Trade and Merchandise Marks Act] मिला दिया गया; सम्मिलित

incorporated company : निगमित कंपनी

incorporation : 1. the action of forming into a body corporate legally authorised to act as a single person निगमन (इंकापोरेशन); 2. the merging of one thing in another so that the two form a single whole [s. 7, Citizenship Act] मिल जाना; मिला लेना; सम्मिलित करना

incorporation certificate : [s. 34(2), Companies Act] निगमन प्रमाणपत्र

incorporation in the university : विश्वविद्यालय में सम्मिलित करना; विश्वविद्यालय में मिला देना

incorporation of papers by reference : [s. 64, Indian Succession Act] निर्देश द्वारा कागजों का सम्मिलित किया जाना

incorporation of territory, citizenship by : [s. 7, Citizenship Act] राज्यक्षेत्र के मिल जाने से नागरिकता

incorporeal right : a right having no material existence in itself, but attaching as a right or profit to some actual thing [s. 141, I.P.C.] अमूर्त अधिकार

incorrect allocation : गलत आवंटन

incorrect casting (totalling) : गलत जोड़

incorrect or false in material particulars : [s. 10(3), Sick Textile Undertakings (Nationalisation) Act] तात्विक विशिष्टियां गलत या मिथ्या हैं

incorrect recording : गलत प्रविष्टियां

incorrect view : a correct conception [s. 13(c), C.P.C.] अशुद्ध बोध; गलत राय; गलत दृष्टिकोण

incorrect view of international law : [s. 13(c), C.P.C.] अंतर्राष्ट्रीय विधि का अशुद्ध बोध

incorrectly granted : [s. 7(2)(o), Payment of Wages Act] गलती से अनुदत्त

incorrigible or exercising bad influence : [s. 23(2)(g)(xi), Immoral Traffic (Prevention) Act] अशोध्य या बुरा असर डालने वाली

increase of amount : [art. 110(1)(e), Const.] रकम को बढ़ाना

increase the area : [art. 3(b), Const.] क्षेत्र बढ़ाना

increasing the liability : [s. 154(3), Income-tax Act] दायित्व को बढ़ाना

increasingly : [Introduction, Conservation of Foreign Exchange and Prevention of Smuggling Activities Act] अधिकाधिक

increment : वेतन-वृद्धि

increment, annual : वार्षिक वेतन वृद्धि

increment certificate : वेतन-वृद्धि प्रमाणपत्र

incremental rate : वेतन-वृद्धि दर

incriminate : to involve in an accusation or charge [s. 14(4)(f), Payment of Wages Act] अपराध में फंसाना

incriminatory : tending to show that a crime has been committed अपराध में फंसाने वाला

incumbent of an office : [art. 16(5), Const.] पदधारी

incumbent, original : मूल पदधारी

incumbered property : [s. 55(2), prov., T.P. Act] विल्लंगमित संपत्ति

incumbrance : a claim, lien or liability attached to property, e.g. a mortgage, charge or usufruct (see 'encumbrance') [s. 55(1)(g), T.P. Act] विल्लंगम

incumbrancer : [s. 73(1), prov. (a), Cr. P.C.] विल्लंगमदार; [s. 55, Presidency-towns Insolvency Act] विल्लंगमकर्ता

incur : to entail; to become liable or subject to उपगत करना

incur expenses : व्यय उपगत करना

incurable : [s. 35(2), Prevention of Cruelty to Animals Act, 1960] लाइलाज; [s. 13(1)(ii), Hindu Marriage Act] असाध्य

incurable form of leprosy : [s. 13(1)(iv), Hindu Marriage Act] असाध्य कुष्ठ; कुष्ठ का असाध्य प्रकार

indebted : being in debt [s. 34, ill., Indian Evidence Act] ऋणी

indebted to the company : [s. 226(3)(d), Companies Act] कंपनी का ऋणी

indebtedness : the condition of being in debt ऋणिता; ऋणग्रस्तता

indebtedness, relief of agricultural : कृषि ऋणिता से मुक्ति

indecent : not decent, unfit to be heard or seen अशिष्ट

indecent act : [s. 53, Navy Act] अशिष्ट कार्य

indecent representation : [title, Indecent Representation of Women (Protection) Act] अशिष्ट रूपण

indecently exposing his person : [s. 118(a)(iii), Cantonments Act] अशिष्टतापूर्वक अपना गुप्तांग प्रदर्शित करना

indefeasible : not liable to be defeated or done away with; that cannot be made void [s. 25(1), Limitation Act] अजेय

indefinite : [s. 33, T.P. Act] अनिश्चित; [s. 16(1)(b), Arbitration Act] अनिश्चितार्थ

indefinite character : [art. 116(1)(b), Const.] अनिश्चित रूप

indefinite expression : an expression the meaning whereof is not definite or certain अनिश्चितार्थ पद

indefinite payment : payment which is not definitely stated or required to be appropriated towards the discharge of a particular debt when the person paying owes several debts to the person to whom payment is made अनिश्चित संदाय

indefinite period : indeterminate length of time [s. 33, T.P. Act] अनिश्चित कालावधि

indefinite time : [s. 25(b), Indian Stamp Act] अनिश्चित समय

indefinitely : [s. 25(1), Coir Industry Act] अनिश्चित काल के लिए

indelible ink : [s. 61, Representation of the People Act, 1951] अमिट स्याही

indemnification : क्षतिपूरण

indemnified, keep : क्षतिपूरित रखना; क्षतिपूरित करना

indemnify : to make good a loss which one person has suffered in consequence of the act or default of another [s. 244(2),

- Companies Act and art. 34, Const.] क्षतिपूर्ति करना; परित्राण देना*
- indemnify the person** : [s. 82G(4), prov., *Indian Railways Act and art. 34, Const.*] व्यक्ति की क्षतिपूर्ति करना
- indemnify the surety** : [s. 145, *Indian Contract Act*] प्रतिभू की क्षतिपूर्ति करना
- indemnity** : 1. security or protection against hurt, loss or damage [s. 19, *Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act*] परित्राण (इंडेमनिटी); 2. exemption from incurred penalties or liabilities; something that indemnifies or is by way of reimbursement for incurred liabilities (see 'contract of indemnity') [s. 124, *Indian Contract Act*] क्षतिपूर्ति; क्षतिपूरित करना; क्षतिपूरित रखना; [s. 1(1), *All India Service Regulation (Indemnity) Act*] संरक्षण
- indemnity bond** : [s. 29(34), *Indian Stamp Act*] क्षतिपूर्ति बंधपत्र
- indemnity, contract of** : [s. 124, *Indian Contract Act*] क्षतिपूर्ति की संविदा
- indemnity holder** : [s. 125, margin, *Indian Contract Act*] क्षतिपूर्तिधारी
- indemnity, measure of** : [s. 67(1), *Marine Insurance Act*] क्षतिपूर्ति का परिमाण
- Indent Assisat** : मांग-पत्र सहायक
- indent item** : मांग-पत्र मद
- indent transfer memo** : मांग हस्तांतरण ज्ञापन
- indented paragraph** : दूरारंभ पैरा
- indentor** : मांगकर्ता
- indenture** : [s. 2, *Imperial Library (Change of Name) Act*] अनुबंध; करार; विलेख
- independent** : 1. being or acting free of the influence of something अनाश्रित; 2. not in a subordinate position [s. 2(i), *Industrial Disputes Act*] स्वतंत्र
- independent agency** : [s. 3(2)(a), *Employment Exchanges (Compulsory Notification of Vacancies) Act*] स्वतंत्र अभिकरण
- independent brigade** : [s. 179, *Army Act*] स्वतंत्र ब्रिगेड
- independent charge** : स्वतंत्र भारसाधन
- independent candidate** : [para 9, *Election (Reservation and Allotment) Symbols Order*] निर्दलीय अभ्यर्थी
- independent contractor** : an independent contractor is one who undertakes to do a certain work or produce a certain result for another but in the actual execution is not under the other's control, e.g. a building contractor स्वतंत्र ठेकेदार
- independent dealing** : [s. 469(2)(a), *Companies Act*] स्वतंत्र व्यौहार
- independent discretion** : [s. 47, *Indian Trusts Act*] स्वतंत्र विवेक
- independent evidence** : evidence from outside; evidence which is not biased [s. 156, ill., *Indian Evidence Act*] स्वतंत्र साक्ष्य
- independent note** : स्वतंत्र टिप्पण; स्वतंत्र नोट
- independent of contract** : this phrase in the definition of a tort means virtually, other than wrongs which are regarded as breach of contract and serves to indicate the actual content of these phrases in the modern law संविदा निरपेक्ष
- independent transfer** : [s. 127, *T.P. Act*] स्वतंत्र अंतरण
- independently** : स्वतंत्र रूप में; स्वतंत्र रूप से
- independently of** : पर अनाश्रित
- indeterminate** : [s. 164(3)(b)(ii), *Income-tax Act*] अनवधारित; [s. 26, *Indian Stamp Act*] अनवधार्य
- index** : an alphabetical list, usually at the end of a book, of the names, subjects, etc. occurring in it, with indications of the places where they occur [s. 3, *expln., T.P. Act*] अनुक्रमणिका; सूचक
- index card** : सूचक कार्ड
- index number** : [s. 2(d), *Minimum Wages Act*] सूचकांक
- index number, cost of living** : [s. 2(d), *Minimum Wages Act*] निर्वाह-व्यय सूचकांक
- index of members** : [s. 151(1), *Companies Act*] सदस्यों की अनुक्रमणिका
- index of transfer entries** : अंतरण प्रविष्टियों का सूचक
- index sheet** : सूचक पत्र
- index slip** : सूचक पर्ची
- index to register** : [s. 131, *Companies Act*] रजिस्टर की अनुक्रमणिका
- indexer** : अनुक्रमणिकाकार
- indexing** : अनुक्रमणिका बनाना
- India** : [s. 3(28), *General Clauses Act*] भारत
- India Government Mint** : भारत सरकार की टकसाल
- India, native of** : [s. 2(d), *Indian Succession Act*] भारत का मूल निवासी
- India Security Press** : [sch. 1, item. No. 12, *Industrial Disputes Act*] भारत प्रतिभूति मुद्रणालय; [s. 292(1), *Cr. P.C.*] इंडिया सिक्यूरिटी प्रेस
- India Supply Mission** : भारत प्रदाय मिशन
- Indian Administrative Service** : [s. 2, *All India Services Act and art. 312(2), Const.*] भारतीय प्रशासनिक सेवा
- Indian Agricultural Research Institute** : [2nd sch., item No. 11(1)(xi), *Jawahralal Nehru Univeristy Act*] भारतीय कृषि अनुसंधान संस्थान
- Indian Airlines** : [s. 2(iv), *Air Corporations Act*] इंडियन एयर लाइन्स; भारतीय विमान सेवा
- Indian Army** : [s. 57(3), *Indian Evidence Act*] भारतीय सेना
- Indian Audit and Accounts Department** : [preamble, *Departmentalisation of Union Accounts (Transfer of Personnel) Act*] भारतीय लेखापरीक्षा और लेखा विभाग
- Indian British subjects** : [s. 4(b), *Merged States (Laws) Act*] भारतीय ब्रिटिश प्रजाजन
- Indian Bureau of Mines** : [s. 10(2)(e), *Mines Act*] भारतीय खान ब्यूरो
- Indian Cancer Research Centre** : भारतीय कैंसर अनुसंधान केंद्र
- Indian Central Cotton Committee** : [s. 2(f), *Cotton Ginning and Pressing Factories Act*] भारतीय केंद्रीय कपास समिति
- Indian Civil Service** : [s. 2(17)(b), *C.P.C.*] भारतीय सिविल सेवा; इंडियन सिविल सर्विस
- Indian company** : [s. 2(17)(i), *Income-tax Act*] भारतीय कंपनी
- Indian Consul** : भारतीय कौंसल
- Indian Consul or Vice Consul** : [s. 85, *Indian Evidence Act*] भारतीय कौंसल या उप-कौंसल
- Indian Consulate** : [s. 2(d), *Citizenship Act*] भारतीय कौंसलेट
- Indian Council for Cultural Relations** : भारतीय सांस्कृतिक संबंध परिषद्
- Indian Council of Agricultural Research** : [s. 2(d), *Produce Cess Act*] भारतीय कृषि अनुसंधान परिषद्
- Indian Council of Medical Research** : भारतीय आयुर्विज्ञान अनुसंधान परिषद्
- Indian currency** : [s. 14(3), *Customs Act*] भारतीय करेंसी
- Indian Customs Tariff** : भारतीय सीमाशुल्क दर सूची
- Indian Customs Waters** : [s. 2(28), *Customs Act*] भारतीय सीमाशुल्क सागर खंड
- Indian Delegation Office** : भारतीय शिष्टमंडल कार्यालय
- Indian Foreign Service** : भारतीय विदेश सेवा
- Indian Government Railways** : भारत सरकार की रेल

Indian hemp : [s. 2(c), Medicinal and Toilet Preparations (Excise Duties) Act] भारतीय हेम्प

Indian income : भारत जन्म आय

Indian Independence Act, 1947 : [art. 147, Const.] भारतीय स्वतंत्रता अधिनियम, 1947

Indian Institute of Biochemistry and External Medicine : भारतीय जीव-रसायन और प्रायोगिक भेषज-संस्थान

Indian Institute of Petroleum : भारतीय पेट्रोलियम संस्थान

Indian Institute of Public Administration : [2nd sch., item No. 11(1)(xiii), Jawaharlal Nehru University Act] भारतीय लोक प्रशासन संस्थान; इंडियन इंस्टीट्यूट आफ पब्लिक एडमिनिस्ट्रेशन

Indian Insurance Company : भारतीय बीमा कंपनी

Indian law : [s. 3(29), General Clauses Act] भारतीय विधि

Indian law of limitation : भारतीय परिसीमा विधि

Indian loadline certificate : [sch., pt. 1, item. 6, Commercial Documents Evidence Act] भारतीय लोडलाइन प्रमाणपत्र

Indian market : [s. 3(b), Coffee Act] भारतीय बाजार

Indian medical register : [s. 2(d), Indian Medical Council Act] भारतीय चिकित्सक रजिस्टर

Indian Medical Service : भारतीय चिकित्सा सेवा

Indian Military Widow's and Orphans' Fund : भारतीय सैनिक विधवा और अनाथ निधि

Indian missions overseas : विदेशस्थ भारतीय मिशन

Indian museum : [s. 2(1), Indian Museum Act] भारतीय संग्रहालय

Indian National Committee for Mathematics : भारतीय राष्ट्रीय गणित समिति

Indian National Flag : [s. 2, expln. 1, Prevention of Insults to National Honour Act] भारतीय राष्ट्रीय ध्वज

Indian National Reserve Forces : [s. 3(9), Navy Act] भारतीय नौसैनिक रिजर्व बल

Indian Navy : [s. 3(10), Navy Act] भारतीय नौसेना

Indian numerals : [s. 74(1), Trade and Merchandise Marks Act] भारतीय अंक

Indian origin : [s. 80B(9), Income-tax Act] भारतीय उद्भव; भारतीय मूल

Indian overseas : विदेशस्थ भारतीय

Indian Penal Code : [VIIIth sch., list III, item 1, Const.] भारतीय दंड संहिता

Indian People's Famine Trust : भारतीय जन दुर्भिक्ष न्यास

Indian Pharmacopoeia : [s. 3(h), Drugs and Cosmetics Act] भारतीय भेषज कोश

Indian Pharmacopoeia Committee : भारतीय भेषजकोश समिति

Indian Pharmacopoeial List : भारतीय भेषज सूची

Indian Pharmaceutical Committee : भारतीय भेषजिक समिति

Indian Police Service : [art. 312(2), Const.] भारतीय पुलिस सेवा

Indian Postal Order : भारतीय पोस्टल आर्डर

Indian Railway Conference Association's Goods Tariff : [s. 46C(a), Indian Railways Act] इंडियन रेलवे कॉन्फ्रेंस एसोसिएशन के माल टैरिफ

Indian Railway Establishment Code : [s. 13B, Industrial Employment (Standing Orders) Act] भारतीय रेल स्थापन संहिता

Indian rate of tax : [s. 44B(2), Wealth-tax Act] कर की भारतीय दर

Indian Red Cross Society : [s. 32(v)(a), Payment of Bonus Act] इंडियन रेडक्रॉस सोसाइटी

Indian regular reserve of officers : [s. 2(1)(g), Army Act] भारतीय नियमित आफिसर रिजर्व

Indian Rubber Production Board : [s. 9, Rubber Act] भारतीय रबर उत्पादन बोर्ड

Indian rulers : [s. 3(28)(a), General Clauses Act] भारतीय शासक

Indian School of International Studies : [IIInd sch., item 11(1)(xii), Jawaharlal Nehru University Act] अंतर्राष्ट्रीय अध्ययन का भारतीय विद्यालय (इंडियन स्कूल ऑफ इंटरनेशनल स्टडीज)

Indian Service of Engineers : भारतीय इंजीनियर सेवा

Indian Standard Time : [s. 3, Factories Act] भारतीय मानक समय

Indian State : भारतीय राज्य; देशी रियासत; [art. 366(15), Const.] देशी राज्य

Indian students overseas : विदेशस्थ भारतीय विद्यार्थी

Indian supplementary reserve forces : भारतीय अनुपूरक रिजर्व बल

Indian Territorial Waters : [s. 80J(5)(ii), Income-tax Act] भारत के राज्यक्षेत्रीय समुद्र

Indian treasury : भारतीय खजाना

Indian Veterinary Research Institute : [s. 5(2)(v), Drugs and Cosmetics Act] भारतीय पशु चिकित्सा अनुसंधान संस्थान

Indian Virginia Tobacco : [s. 8(2)(c), Tobacco Board Act] भारतीय वर्जीनिया तंबाकू

Indian war memorial : भारतीय युद्ध स्मारक

Indian waters : [s. 3(11), Navy Act] भारतीय जलक्षेत्र; भारतीय सागर खंड

Indian work : [s. 31(1), Copyright Act] भारतीय कृति

India's external relations : भारत के वैदेशिक संबंध

indicate : to point out उपदर्शित करना; से उपदर्शित होना; से प्रतीत होना

indication : [s. 2(1)(4), Trade and Merchandise Marks Act] उपदर्शन

Indication of origin : [s. 78(f), Trade and Merchandise Marks Act] उद्भव संबंधी उपदर्शन

Indication of the identity : [s. 2(1)(4)(v), Trade and Merchandise Marks Act] पहचान का उपदर्शन

indicator : [s. 26(7), Indian Electricity Act] सूचक

indict : to accuse before a court for some offence अभ्यारोपित करना; अभ्यारोप लगाना

indictable offence : [IIIrd sch., art. 119, Geneva Conventions Act] अभ्यारोपणीय अपराध; अभ्यारोप्य अपराध

indictment : a written accusation that an offence has been committed by one or more persons अभ्यारोपण

indigenous : [s. 14(ii), Central Sales Tax Act] देशी; स्वदेशी

indigenous banking : देशी बैंककारी

indigenous medicine department : देशी औषधि विभाग

indigenous stores : देशी स्टोर; देशी माल

indigenous system of medicine : [s. 5(d), Prevention of Cruelty to Animals Act, 1960] देशी चिकित्सा प्रणाली/पद्धति

indigenous system of Medicine, Central Institute of Research on : केंद्रीय स्वदेशी चिकित्सा पद्धति अनुसंधान संस्थान

indigenously manufactured : देश में विनिर्मित

indigent circumstances : निर्धनावस्था

Indigent Pilgrims Fund : [s. 14(e), Haj Committee Act] निर्धन तीर्थयात्री निधि

indirect : not direct अप्रत्यक्षतः; परोक्षतः

indirect charges : अप्रत्यक्ष प्रभार

indirect material cost : अप्रत्यक्ष उपादान लागत

indirect receipts : अप्रत्यक्ष प्राप्तियां

indirectly : not directly aimed at or attained; not immediately resulting from an action or cause अप्रत्यक्षतः; परोक्षतः

indirectly affecting foreign exchange : [preamble, Foreign Exchange Regulation Act] अप्रत्यक्ष रूप से विदेशी मुद्रा को प्रभावित करने वाले

indiscipline : अनुशासनहीनता; अनुशासन

indiscretion : अविवेक

indispensable : अपरिहार्य

individual : 1. a single human being व्यक्ति; [s. 5, T.P. Act] व्यक्ति; 2. characteristic of an individual [s. 4, Specific Relief Act] व्यक्तिगत; [art. 43, Const.] वैयक्तिक

individual account : [s. 80C(2)(d), Income-tax Act] अपना खाता; व्यक्तिगत खाता

individual and collective activity : [art. 51A(j), Const.] व्यक्तिगत और सामूहिक गतिविधि

individual benefit : [s. 2(22)(e), Income-tax Act] व्यक्तिगत फायदा

individual business : [s. 30, Industrial Disputes Act] व्यक्तिगत कारबार; व्यक्तिगत कारबार

individual civil right : [s. 4, Specific Relief Act] व्यक्तिगत सिविल अधिकार

individual inspection : पृथक्-पृथक् निरीक्षण

individual judgement : [art. 371A(1)(b), Const.] व्यक्तिगत निर्णय

individual not being a non-resident : [s. 193(iii), Income-tax Act] व्यक्ति जो अनिवासी नहीं है

individual owner : [s. 27(ii), Income-tax Act] व्यक्ति स्वामी

individual partner : [s. 7(1), Collection of Statistics Act] व्यक्ति भागीदार

individual return : [s. 7(1), Collection of Statistics Act] एकल विवरणी

individual running ledger account : व्यक्तिगत चालू खाता लेखा

individually : in an individual manner; singly [s. 4, Indian Partnership Act] व्यक्तिगत; व्यक्तिगत; [s. 2(8), Seeds Act] अलग-अलग

individually assessable : [s. 247, Income-tax Act] वैयक्तिक रूप से निर्धारणीय

individuals, body of : [s. 5, T.P. Act] व्यक्तियों का निकाय; [s. 3(42), General Clauses Act] व्यक्ति-निकाय

Indo-Foreign Cultural Societies : भारतीय विदेशी सांस्कृतिक सोसाइटियां

Indo-Pakistan Agreement : [s. 2(d), Acquired Territories (Merger) Act] भारत-पाकिस्तान करार

Indo-Pakistan Banking Agreement : भारत-पाकिस्तान बैंककारी करार

indology : भारतीय विद्या

Indoor Patients Department : आवासी रोग विभाग; अंतरंग रोगी विभाग

indorsee : (see 'endorsee') the person in whose favour a note or bill is endorsed [s. 9, Negotiable Instruments Act] पृष्ठांकित

indorsement in blank : an indorsement written on the back of a bill [s. 13(1), expln. (ii), Negotiable Instruments Act] निरंक पृष्ठांकन

indorsement in full : [s. 55, Negotiable Instruments Act] पूर्ण पृष्ठांकन

indorser : one who indorses, i.e. being the payee or holder, writes his name on the back of a bill of exchange etc. [s. 7, Negotiable Instruments Act] पृष्ठांकन

induce : to inspire, call forth or bring about by influence or stimulation [s. 505(1)(b), I.P.C.] उत्प्रेरित

induce disclosures, to : प्रकटन उत्प्रेरित करना; प्रकटन उत्प्रेरित करने के लिए

induced : [s. 78, T.P. Act] उत्प्रेरित

induced by fraud or mistake : [s. 86, Indian Trusts Act] कपट या भूलबुझ उत्प्रेरित

inducement : that which induces, something attractive by which a person is led on or persuaded to action उत्प्रेरणा

inducing by corrupt or illegal means : [s. 162, I.P.C.] भ्रष्ट या अवैध साधनों द्वारा उत्प्रेरित करना

indulgence : the act of indulging or the state of being indulgent अनुग्रह; उदारता

Indus Water Treaty : सिंधु जल-संधि

industrial : औद्योगिक

industrial and labour disputes : [s. 3(c)(xi), Collection of Statistics Act] औद्योगिक और श्रम विवाद

Industrial and Technological Museum : औद्योगिक और प्रौद्योगिक संग्रहालय

Industrial Civil Defence Staff Course : औद्योगिक सिविल रक्षा कर्मचारी पाठ्यक्रम

Industrial concern : a business established for an industrial purpose [s. 2(c), Industrial Finance Corporation Act] औद्योगिक समुत्थान

Industrial Credit and Investment Corporation of India : [s. 35D(3)except. (c)(i), Income-tax Act] भारतीय औद्योगिक प्रत्यय और विनिधान निगम

industrial dispute : [VIIth sch., list I, item 61, Const.] औद्योगिक विवाद

industrial dispute is apprehended : [s. 10(1), Industrial Disputes Act] औद्योगिक विवाद होने की आशंका है

Industrial Development, Department of : औद्योगिक विकास विभाग

Industrial Economist : उद्योग अर्थशास्त्री

industrial enterprise : [s. 370(2)(a)(v), Companies Act] औद्योगिक उद्यम

industrial establishment : [s. 2(ii), Payment of Wages Act] औद्योगिक स्थापन

industrial estate : औद्योगिक संपदा

industrial extension centre : औद्योगिक विस्तार केंद्र

Industrial Finance Corporation of India : भारतीय औद्योगिक वित्त निगम

industrial management pool : औद्योगिक प्रबंध पूल

industrial planner : औद्योगिक योजनाकार

industrial relations : औद्योगिक संपर्क

Industrial Security Force, Central : [long title, Central Industrial Security Force Act] केंद्रीय औद्योगिक सुरक्षा बल

industrial staff : औद्योगिक कर्मचारिवृद्ध

industrial statistician : उद्योग-सांख्यिकीविद्

industrial tribunal : औद्योगिक अधिकरण

industrial undertaking : [s. 5(1)(xxi), Wealth-tax Act] औद्योगिक उपक्रम

industrialist : one owning or engaged in the management of an especially large scale industry [s. 11(c), Institutes of Technology Act] उद्योगपति

industrious life : [s. 10A(3), Immoral Traffic (Prevention) Act] परिश्रमी जीवन

industry : systematic economic activity or any branch thereof; a trade or manufacture [art. 19(6)(ii), Const.] उद्योग

industry and supply division : उद्योग और पूर्ति प्रभाग

industry in tiny and decentralised sector : [s. 2(i), National Bank for Agriculture and Rural Development Act] छोटे और विकेंद्रित सेक्टर में उद्योग

ineffective : [s. 10A, Industries (Development and Regulation) Act] प्रभावहीन

ineffective balance : अप्रभावी शेष

ineffectual : not producing the proper or usual effect [s. 38, ill.(b), Indian Easements Act] अप्रभावी

inefficiency : अदक्षता

inefficient : अदक्ष

ineligible : not eligible [s. 52, 2nd prov., Representation of the People Act, 1951 and art. 16(2), Const.] अपात्र

ineligible for reappointment : [art. 316(3), Const.] पुनर्नियुक्ति का पात्र न होना

inequitable : not equitable; not fair and right आसामयिक

inevitable accident : an accident which happens without the slightest degree of negligence or which could not have been avoided in spite of due care [s. 55(3), T.P. Act] अनिवार्य दुर्घटना; अपरिहार्य दुर्घटना

inevitable losses : अपरिहार्य हानियां

inevitable payment : अपरिहार्य संदाय

inevitably : अनिवार्यतः

inexpedient : not expedient; disadvantageous in the circumstances; undersirable असमीचीन

infamous conduct : conduct causing or bringing infamy [s. 26(2), Indian Medicine Central Council Act] गृहित आचरण; कुत्सित आचरण

infamous life : [s. 2, prov. (viii)(b), Dissolution of Muslim Marriages Act] गृहित जीवन

infancy : the state or period of being an infant; early childhood [s. 7(1), Ancient Monuments and Archaeological Sites and Remains Act] बाल्यावस्था

infant : [s. 12(2)(d), Plantations Labour Act] शिशु; [s. 14(2)(d), Beedi and Cigar Workers (Conditions of Employment) Act] बच्चा

infant period : [s. 2(a), Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act] बाल अवधि

infantry drill : पैदल सेना वाली कवायद

infantry pattern : पैदल सेना का नमूना

infected : [s. 2(2)(b), Epidemic Diseases Act] संक्रामित करना; संक्रामित होना

infection : an infective agent [s. 2(c), Destructive Insects and Pests Act] संक्रम

infection of any disease dangerous to life : [s. 269, I.P.C.] जीवन के लिए संकटपूर्ण किसी रोग का संक्रम

infectious : [s. 31(3), Children Act] संक्रामक

infectious disease : a disease which is apt to be communicated by infection [s. 175(2), Cantonments Act] संक्रामक रोग

infectious diseases hospital : संक्रामक रोग अस्पताल

infectious or contagious disease : [s. 59(3)(a), C.P.C.] संक्रामक या स्पर्शजन्य रोग; संक्रामक या सांसर्गिक रोग

infectious or contagious disorder : [s. 47(1)(a), Indian Railways Act] संक्रामक या सांसर्गिक विकार

infer : to derive by reasoning or implication; to guess अनुमान करना; अनुमित करना

inference : a deduction or conclusion from known facts; permissible deduction from the evidence अनुमान; निष्कर्ष

inference, draw : अनुमान करना; अनुमान लगाना; निष्कर्ष निकालना

inference of corruption : [s. 4(3), Prevention of Corruption Act] भ्रष्टाचार का निष्कर्ष

inference suggested : [s. 9, Indian Evidence Act] इंगित अनुमान

inferior : lower in position, subjacent; lower in degree, rank, importance, quality, amount, etc. अवर; निम्नतर

inferior criminal court : [s. 397(1), Cr. P.C.] अवर दंड न्यायालय

inferior in degree : [s. 81(2), Navy Act] कोटि में निम्नतर

inferior jurisdiction : [s. 195(4), prov. (a), Cr. P.C.] अवर अधिकारिता

inferior ministerial officer : [s. 79, Presidency Small Cause Courts Act] अवर अनुसचिवीय अधिकारी

inferior officer : अवर अधिकारी

inferior pre-emptor : [Or. 20, r. 14(2)(b), C.P.C.] अवर शुफाधिकारी

inferior quality : [s. 19(2)(a), Drugs and Cosmetics Act] घटिया क्वालिटी

inferior to : [art. 124(3), expln. II, Const.] से अवर

infilling : [s. 12(3), Tea Act] बीच-बीच में लगाना

infirm : not physically sound; feeble शिथिलांग; दुर्बल

infirm person : [s. 437(1), prov., Cr. P.C.] शिथिलांग व्यक्ति; अशक्त व्यक्ति

infirmary : [s. 35(3), Prevention of Cruelty to Animals Act] रुग्णावास

infirmary : feebleness of body resulting from some disease (now mostly old age) [s. 319, I.P.C.] अंग-शैथिल्य

infirmary, bodily : अंग शैथिल्य; शारीरिक शैथिल्य

infirmary could be found in the impugned judgments of the High court, no : उच्च न्यायालय के निर्णय पर किए गए आक्षेप में कोई दोष नहीं पाया गया

infirmary, mental : मानसिक दौर्बल्य

infirmary of body : [art. 317(3)(c), Const.] शारीरिक शैथिल्य

infirmary of mind or body : [s. 80E(3)(b), Income-tax Act and art. 317(3)(c), Const.] मानसिक या शारीरिक शैथिल्य

inflammable : [s. 37(4), Factories Act] ज्वलनशील

inflammable gas : ज्वलनशील गैस

inflammable substance, dangerously : [s. 2(a), Inflammable Substances Act] खतरनाक रूप से ज्वलनशील पदार्थ

inflation : मुद्रास्फीति

inflation of profits : लाभस्फीति

inflict : दिया जाना; देना; [s. 26(3), Indian Forest Act] लगाया जाना; [art. 20(1), Const.] अधिरोपित करना

inflict marks : [s. 174(1), Cr. P.C.] चिह्न करना

infliction of death : [s. 184(2)(g), Navy Act] मृत्यु का दंड देना; मृत्युदंड देना

infliction of penalty : [s. 15(1), Emergency Risks (Undertakings) Insurance Act] शास्ति का अधिरोपित किया जाना; [s. 270, Income-tax Act] शास्ति का लगाया जाना

infliction of unnecessary pain or suffering : [long title, Prevention of Cruelty to Animals Act, 1960] अनावश्यक पीड़ा या यातना पहुंचाना

influence : the power or capacity of causing an effect in indirect or intangible ways [s. 316, Cr. P.C.] असर

influence of the instigation : उकसाहट का असर

influx : [s. 23(1)(c), Mines Act] अंतर्वाह; आगमन

inform : to impart knowledge of some particular fact or occurrence to जानकारी देना; इतिला देना; सूचित करना; [art. 38, Const.] अनुप्राणित करना

informal : conducted or carried out with formal, regularly prescribed or ceremonious procedure अनौपचारिक; अप्ररूपिक

informality : the quality or fact of being informal i.e. not done or made according to form or not observing form [s. 200, expln., I.P.C.] अप्ररूपिता; अनौपचारिकता

informant : a person who informs a police officer or magistrate of the commission of a cognizable offence [s. 154(1), Cr. P.C.] इतिला देने वाला

information : 1. that of which one is apprised of or told [s. 20(3), *Payment of Wages Act*] जानकारी; 2. an initiatory step in proceedings of a criminal nature in the form of a complaint [ss. 176 and 177, *I.P.C.*] इत्तिला; सूचना

Information and Broadcasting, Ministry of : सूचना और प्रसारण मंत्रालय

Information and Publicity : सूचना और प्रचार

Information Bureau Supervisor : सूचना ब्यूरो पर्यवेक्षक

information, credible : [s. 5, *Public Gambling Act*] विश्वसनीय इत्तिला

information, credit : [ch. IIIA, *Reserve Bank of India Act*] प्रत्यय विषयक जानकारी

information is well founded : [s. 167(1), *Cr. P.C.*] इत्तिला दृढ़ आधार पर है

Information Officer, District : जिला सूचना अधिकारी

information received : [art. 101(3), *prov., Const.*] प्राप्त जानकारी

information returns : [s. 38, *Wealth-tax Act*] जानकारी विवरणियां

Information Services of India : भारतीय सूचना सेवा

informative articles : सूचनात्मक लेख

informative digests : सूचनात्मक निबंध

informative reports : सूचनात्मक रिपोर्टें

informers : [s. 76(b), *Indian Forest Act*] भेदिया

infra : under; below अधोलिखित; नीचे लिखित; निम्नलिखित

infra-structural facilities : [s. 4(f), *National Waterway (Allahabad-Haldia Stretch of the Ganga-Bhagirathi-Hooghly River) Act*] अवसंरचनात्मक सुविधाएं

infra-structure : [s. 4(f), *National Waterway (Allahabad-Haldia Stretch of the Ganga-Bhagirathi-Hooghly River) Act*] अवसंरचना

infraction : the action of breaking or violating व्यतिक्रम; व्यतिक्रमण

infraction of any law : [s. 21(ninth), *I.P.C.*] किसी विधि का व्यतिक्रम

infrastructure capital company : [s. 10(23G), *Income-tax Act*] अवसंरचना पूंजी कम्पनी

infringe : to commit a breach of अतिलंघन करना; अतिलंघन होना

infringement : breach of a law or violation of a right [app. A, No. 49-9, *C.P.C.*] अतिलंघन

infringement of copyright : [s. 4, *Copyright Act*] प्रतिलिप्यधिकार का अतिलंघन

infringement of patent : [s. 19(n), *Presidency Small Cause Courts Act*] पेटेंट का अतिलंघन

infringement of performing rights : [s. 33(2), *Copyright Act*] प्रस्तुतीकरण अधिकारों का अतिलंघन

infringement of rules : नियम-अतिलंघन

infringement of trade mark : [s. 106(2), *Trade and Merchandise Marks Act*] व्यापार-चिह्न का अतिलंघन

infringing copy : [s. 51(b)(iii), *Copyright Act*] अतिलंघनकारी प्रति

infertuous : [s. 42(a), *Income-tax Act*] असफल; निष्फल

infertuous expenditure : निष्फल व्यय

infusion equity : [s. 9(1), *expln., (a)(i), Customs Tariff Act*] साधारण शेयर निषेचन

ingot : a mass of cast metal [s. 2(r), *Gold (Control) Act*] सिल; [s. 41, *Telegraph Wires (Unlawful Possession) Act*] सिल्ली

ingredient : a component part; a constituent unit [s. 5(b), *prov., Specific Relief Act and s. 6(a), Central Excises and Salt Act*] अंग; [s. 2(1)(b)(vii), *Arms Act*] संघटक; घटक; अवयव; घटकांग

ingredient, material : [s. 15(b), *prov., Specific Relief Act*] तात्विक अंग

ingredients of ammunition : [s. 2(1)(b)(vii), *Arms Act*] गोलाबारूद के संघटक

ingress : entering on [s. 36(3), *Factories Act*] प्रवेश

ingress, free : अबाध प्रवेश

inhabitant : a person residing or domiciled in a particular place [2nd sch., form 12, *C.P.C.*] निवासी

inhabitant, respectable : प्रतिष्ठित निवासी

inhabited house : [s. 39, *ill., I.P.C.*] बसा हुआ गृह

inhalation : [s. 9(2), *Beedi and Cigar Workers (Conditions of Employment) Act*] अभिश्वसन; [s. 14(1), *Factories Act*] अंतःश्वसन

inherent : अंतर्निहित

inherent defect : [sch., art. IV(2)(m), *Indian Carriage of Goods by Sea Act*] अंतर्निहित नुक्स; [s. 73(g), *Indian Railways Act*] अंतर्निहित त्रुटि

inherent lacuna or defect : अंतर्निहित कमी या त्रुटि

inherent power : power which, while not expressly granted will nevertheless be deemed to exist or be inherent in a court, or a corporate or governmental body [s. 151, *C.P.C.*] अंतर्निहित शक्ति

inherently capable of distinguishing : [s. 9(5)(a), *Trade and Merchandise Marks Act*] अंतर्निहिततः सुभिन्नता करने में समर्थ

inherently distinctive : [s. 9(5)(a), *Trade and Merchandise Marks Act*] अंतर्निहिततः सुभिन्न

inheritance : succession by descent; it also includes which descends to the heir on the death of the owner intestate विरासत; उत्तराधिकार

inherited property : विरासत में आई संपत्ति; विरासती संपत्ति

inhibit : [s. 12(e), *Protection of Human Rights Act*] विघ्न डालना

initial : 1. to put one's initials on [Or. 13, r. 4(1)(d), *C.P.C.*] आद्यक्षरित करना; 2. existing at or constituting at the beginning आरंभिक; प्रारंभिक

initial account : प्रारंभिक लेखा

initial allocation : प्रारंभिक आबंटन

initial and subsidiary accounts : प्रारंभिक और सहायक लेखे

initial assessment year : [s. 80J(2), *Income-tax Act*] आरंभिक निर्धारण वर्ष

initial capital : [s. 2(d), *Unit Trust of India Act*] आरंभिक पूंजी

initial cash and stock accounts : प्रारंभिक रोकड़ और स्टॉक लेखे

initial constitution : आरंभिक गठन

initial depreciation : प्रारंभिक अवक्षयण

initial investment : प्रारंभिक विनिधान

initial or ultimate salary : आरंभिक या अंतिम वेतन; आरंभिक या अंतिम संबलम्

initial pay : प्रारंभिक वेतन

initial recruitment examination : प्रारंभिक भर्ती परीक्षा

initials : the initial letters of an individual's name and surname, organisation, state or other entity [s. 2(1)(f)(v), *Trade and Merchandise Marks Act*] आद्यक्षर

initiate : [s. 250A, *Companies Act*] शुरू करना; आरंभ करना

initiation of proceedings : the beginning of proceedings [s. 196(2), *Cr. P.C.*] कार्यवाहियां शुरू करना; कार्यवाहियों को शुरू करना; कार्यवाहियों का शुरू किया जाना; [s. 119(2)(a), *Income-tax Act*] कार्यवाहियां आरंभ करना

initiative, on his own : स्वप्रेरणा पर

injurious purchases : विवेकहीन क्रय

injunction : an order or judgment by which a party to an action is required to do or refrain from doing a particular thing [s. 142(1), *Cr. P.C.*] व्यादेश

injunction, interim : injunction granted until the hearing of the case by a court subject to its further orders अंतरिम व्यादेश

injunction, mandatory : injunction ordering a person to do a thing आज्ञापक व्यादेश

injunction, perpetual : injunction which forms part of the judgment or order and is not restricted as to time शाश्वत व्यादेश

injunction, prohibitory : injunction restraining a person from doing a thing प्रतिषेधात्मक व्यादेश

injunction, temporary : [Or. 39, r. 1, C.P.C.] अस्थायी व्यादेश

injure : क्षति पहुंचाना; हानि करना; दोष लगाना

injure character : [s. 146(3), Indian Evidence Act] शील को दोष लगाना

injure the interests of the company : [s. 188(6), Companies Act] कंपनी के हितों के लिए क्षतिकर होना; कंपनी के हितों को क्षति पहुंचाना

injured : क्षतिग्रस्त; घायल

injured party : [s. 17(3)(b), Estate Duty Act] क्षतिग्रस्त पक्ष

injured prisoner : [Ind sch., art. 109, Geneva Conventions Act] आहत बंदी

injurious : tending to cause injury [s. 133(1)(b), Cr. P.C.] हानिकर; हानिकारक

injurious effect : [2nd sch., form No. 20, Cr. P.C.] हानिकारक प्रभाव

injurious falsehood : the name "injurious falsehood" is used as a convenient title for wrongs which consist in causing damage to a person by making false statements or representations to other, while deceit consists in causing damage by making a representation to the party suffering the damage. These wrongs are (a) slander of title or of goods, (b) passing off goods, (c) imitation of the name of another's business क्षतिकर मिथ्या

injurious to health : [s. 133(1)(b), Cr. P.C.] स्वास्थ्य के लिए हानिकर

injury : an infringement of the rights of another, in his person, reputation or property for which an action lies at law [s. 44, I.P.C. and s. 37(c), Cr. P.C.] क्षति; हानि; दोष

injury, bodily : शारीरिक क्षति

injury of a serious kind : [s. 142(1), Cr. P.C.] गंभीर किस्म की हानि

injury, personal : [s. 2(c), Personal Injuries (Emergency Provisions) Act] वैयक्तिक क्षति; शारीरिक क्षति; शरीर को क्षति; शारीरिक अपहानि

injury to life or limb : [s. 75, Army Act] जीवन या अंग को क्षति

injury without penetration : [sch., Personal Injuries (Compensation Insurance) Act] वेधन के बिना क्षति

injustice : unjust action [Or. 15, r. 3(1), C.P.C.] अन्याय

inkman : inker स्याही वाला

inland : of or pertaining to the interior part of a country [s. 2(a), Agricultural Refinance Corporation Act] अंतर्देशीय

inland fisheries : अंतर्देशीय मछली उद्योग

inland instrument : [s. 11, Negotiable Instruments Act] अंतर्देशीय लिखत

inland steam-vessel station : [s. 4B, Destructive Insects and Pests Act] अंतर्देशीय वाष्प जलयान स्टेशन

inland water transport establishment : अंतर्देशीय जल-परिवहन स्थापन

inland waters : any of the waters within the territory of a State as contrasted with open seas or marginal waters bordering another State [s. 32(1)(i), Income-tax Act] अंतर्देशीय जल; [s. 13, Obstructions in Fairways Act] अंतर्देशीय जलमार्ग

inland waterways : अंतर्देशीय जलमार्ग

inmate : one who lives in the same house or apartment with another [s. 111, ill. (c), I.P.C.] निवासी; [s. 6(a), Reformatory Schools Act] अंतःवासी

inmate of the home : [s. 22(1), Orphanages and Other Charitable Homes (Supervision and Control) Act] आश्रम का वासी

innocence : the fact of not being guilty of that with which one is charged; guiltlessness; the condition of being innocent निर्दोषता; अनभिज्ञता; [s. 367(1), Cr. P.C.] निर्दोष होना

innocence of the convicted person : दोषसिद्ध व्यक्ति का निर्दोष होना

innocent purchaser : one, who by an honest agreement purchases property or acquires an interest therein without knowledge or means of knowledge sufficient to charge him in law with knowledge of any infirmity in law in the title of the seller [s. 453, Cr. P.C.] निर्दोष क्रेता; अनभिज्ञ क्रेता

innocuous : [sch., art. IV(6), Indian Carriage of Goods by Sea Act] हानिरहित; अनपकारी

innocuous substance : [s. 19(2)(a), Drugs and Cosmetics Act] अनपकारी पदार्थ

innovation : [s. 10(1), All India Council for Technical Education Act] नवपरिवर्तन

innovations : [s. 4(iii), Maritime University Act] उत्तरोत्तर नवीनता

innuendo : the word INNUENDO is applied to signify, in a proceeding for the defamation, the averment of a particular meaning in a passage PRIMA FACIE innocent, which if proved, would establish its defamatory character. If a statement does not convey any defamatory imputation in its natural meaning, it may be because the words are innocent, or true or have two or more meanings some of which are innocent or have no well-known meaning as in the case of slang, provincialisms, local or technical term not in common use. In all such cases the plaintiff should set forth, by a statement in the plaint known as the innuendo, the special or secondary meaning of a defamatory character, which the words complained of conveyed to the persons to whom they were published गर्मोक्ति

inoculation : [s. 2(4), Vaccination Act] इनोकुलेशन

inoculator : सुई लगाने वाला

inoperative : without practical force अप्रवर्तनीय; [s. 103, C.P.C.] अप्रवर्तनीय; [s. 38(7), Insurance Act] प्रभावहीन

input : [s. 2(i), Information Technology Act] निवेश

inquest : an inquiry under the law as to the death of a person who has died under suspicious circumstances [s. 10, Coroners Act] मृत्यु-समीक्षा

inquire : 1. to seek knowledge by putting a question; to ask पूछताछ करना; 2. to make investigation or inquisition [s. 69A(5), T.P. Act and art. 263(a), Const.] जांच करना

inquiring authority : a person or body having the authority to make an enquiry [s. 3(b), Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Act] जांच प्राधिकारी

inquiry : 1. the act of inquiring [s. 2(g), Cr. P.C. and s. 151, Indian Evidence Act] जांच

Inquiry Clerk : पूछताछ लिपिक

inquiry, court of : [s. 2(f), Industrial Disputes Act] जांच न्यायालय

inquiry, departmental : विभागीय जांच

inquiry in camera : (in the chamber) an enquiry where the public are excluded from the courts; an enquiry in a judge's chamber as opposed to the one in open court [s. 52M(2), Insurance Act] बंद कमरे में जांच

Inquiry Inspector : जांच निरीक्षक

inquiry, local : स्थानीय जांच
Inquiry Office : पृष्ठतादृ कार्यालय
inquiry on oath : [s. 121 (1), prov., Cr. P.C.] शपथ पर जांच
inquiry, preliminary : प्रारंभिक जांच
inquiry preparatory to commitment : सुपुर्दगी के लिए की जाने वाली जांच; सुपुर्दगी-पूर्व की जांच
inquiry, secret : गुप्त जांच
inquisition : [s. 11, Coroners Act] मृत्यु-समीक्षण; समीक्षण
insane : affected with insanity [s. 89, I.P.C.] उन्मत्त; विकिष्ट; [s. 6(1), Limitation Act] पागल
insane person : [s. 305, I.P.C.] उन्मत्त व्यक्ति
insanitary : [s. 9B(b), Drugs and Cosmetics Act] अस्वच्छ; अस्वास्थ्यकर
insanitary use : [s. 32(1)(c), Water (Prevention and Control of Pollution) Act] अस्वास्थ्यकर उपयोग
insanitary working conditions : [s. 69(1)(i), Employees' State Insurance Act] काम करने की अस्वास्थ्यकर परिस्थितियां
insanity : unsoundness of mind as a consequence of brain disease; madness, mental derangement [s. 6(4), Indian Contract Act] उन्मत्तता; [sch. I, table A, interpretation 63, Companies Act] पागल होना; पागलपन
inscribed note : a note which has something written in it (after its being printed) [s. 1, Legal Tender (Inscribed Notes) Act] अंतर्लिखित नोट
inscribed with messages of a political character : [long title, Legal Tender (Inscribed Notes) Act] राजनयिक स्वरूप के संदेशों से अन्तर्लिखित
inscription : words, names of figures written, marked or traced on paper, wood, metal or stone etc. [s. 3, ill. (3), Indian Evidence Act] उत्कीर्ण लेख; the insertion of a word or words between the lines of a writing [s. 43(1), Registration Act] अंतरालेखन
insect : [s. 3(b), Drugs and Cosmetics Act] कीट
insect-infested : [s. 2(f), Prevention of Food Adulteration Act] कीटग्रस्त
insecticide : कीटनाशी
insecticide attendant : कीटनाशी परिचर
insecure : असुरक्षित
insecurely : [2nd sch. form No. 20, Cr. P.C.] असुरक्षित रूप से
insensible : incapable or bereft of feeling or sensation [s. 92 ill. (a), I.P.C.] मूर्च्छित; [s. 17(2)(c), Prevention of Cruelty to Animals Act, 1960] संज्ञाहीन
inseparable : one that is not separable, from another [s. 56(2)(iii), Income-tax Act] अपृथक्करणीय
insert : [sch., art. IV, para 5, Indian Carriage of Goods by Sea Act] अंतर्लिखित करना
insert in : to set or put in में अन्तःस्थापित करना; में रखना
inside trading : [s. 11(2)(g), Securities and Exchange Board of India Act] अंतरंगी व्यापार
insider : a corporate officer or director or anyone holding more than ten percent of a company's share अंतरंगी
insignia : distinctive mark, badge, sign अधिकार-चिह्न; पदचिह्न; तमगा
insolence : overbearing; insulting; rude [s. 7(g), Assam Rifles Act] धृष्टता
insolvency : the state of one who has not property sufficient for the full payments of his debts; and the condition of being insolvent [s. 41, Indian Evidence Act and VIIIth sch., list III, item 9, Const.] दिवाला; दिवालापन; दिवालियापन
insolvency, bankruptcy or : [s. 39(i), Guardians and Wards Act] शोधन अक्षमता और दिवाला

insolvency clerk : दिवाला लिपिक
insolvency jurisdiction : दिवाला विषयक अधिकारिता
insolvency of buyer : [s. 46(1)(b), Sale of Goods Act] क्रेता का दिवालिया हो जाना
insolvency petition : [s. 53(1), Companies Act] दिवाला विषयक अर्जी; [s. 6(2)(a), Presidency-towns Insolvency Act] दिवाले की अर्जी
insolvency proceedings : [s. 7(2), Arbitration Act] दिवाले की कार्यवाही
insolvent : one whose assets at their present fair valuation are insufficient to pay his debts [art. 102(1)(c), Const.] दिवालिया
insolvent circumstances : [s. 4, ill. (b), Indian Trusts Act] दिवाले की परिस्थितियां
insolvent debtor : a debtor, who is not able to pay his debts in the usual course of business or to meet his pecuniary engagement [s. 201, Indian Contract Act] दिवालिया ऋणी
insolvent debtor, court for the relief of : [s. 121, Presidency-towns Insolvency Act] दिवालिया ऋणी अनुतोष न्यायालय
insolvent plaintiff : [Or. 22, r. 9(2), C.P.C.] दिवालिया वादी
inspect : view closely and critically; to examine; to investigate or oversee officially [s. 12(d), Indian Partnership Act] निरीक्षण करना; निरीक्षित करना
Inspecting Assistant Commissioner : [s. 3(3), Interest-tax Act] सहायक आयुक्त (निरीक्षण)
Inspecting Assistant Commissioner of Gift-tax : [s. 2(xxiv)(c), Gift-tax Act] सहायक दानकर आयुक्त (निरीक्षण)
Inspecting Assistant Commissioner of Income-tax : [s. 2(27), Income-tax Act] सहायक आय-कर आयुक्त (निरीक्षण)
Inspecting Assistant Commissioner Wealth-tax : [s. 2(1), Wealth-tax Act] सहायक धन-कर आयुक्त (निरीक्षण)
Inspecting officer : [s. 339(2), Cr. P.C.] निरीक्षण अधिकारी
inspection : the right of public officials to examine articles which are subject to regulation, or to examine conditions in housing, industry or public utilities to see whether statutory rules are being enforced; right of buyers to examine goods sold under the implied conditions permitting such examination; the right of a party to an action to examine and copy documents in the possession of the other party, when such documents are relied in the trial of the case [s. 30(a), C.P.C.] निरीक्षण
Inspection and Progress Supervisor : निरीक्षण और प्रगति पर्यवेक्षक
inspection authority : निरीक्षण प्राधिकारी
inspection carriage : निरीक्षण गाड़ी
inspection certificate : निरीक्षण प्रमाणपत्र
inspection charges : [s. 17(3)(a), Employees' Provident Funds and Miscellaneous Provisions Act] निरीक्षण प्रभार
inspection equipment : निरीक्षण उपस्कर
inspection fees : निरीक्षण फीस; निरीक्षण की फीस
inspection house : निरीक्षण गृह
inspection note : निरीक्षण टिप्पण
inspection of documents : दस्तावेजों का निरीक्षण
Inspection Officer, Marine : समुद्री निरीक्षण अधिकारी
inspection report : निरीक्षण रिपोर्ट
inspector : [s. 2(1)(i), Mines Act] निरीक्षक
Inspector and Veterinary Practitioner : [s. 2(1), Dourine Act] निरीक्षक और पशुचिकित्सा व्यवसायी
inspector, carriage and wagon : सवारी और मालडिब्बा निरीक्षक
inspector (debit) : निरीक्षक (नामे)
inspector, electricity duty : विद्युतशुल्क निरीक्षक
inspector, eviction : बेदखली निरीक्षक

inspector, finishing : परिरूपण निरीक्षक; परिसाधन निरीक्षक

Inspector General : [s. 2(b), Railway Protection Force Act] महानिरीक्षक

Inspector General of Forests : वन महानिरीक्षक

Inspector General of Police : पुलिस महानिरीक्षक

Inspector General of Prisons : कारागारों का महानिरीक्षक; कारागार महानिरीक्षक

Inspector General of Registration : [s. 3(1), Registration Act] रजिस्ट्रीकरण महानिदेशक; रजिस्ट्री महानिरीक्षक

Inspector General of Special Police Establishment : विशेष पुलिस स्थापन महानिरीक्षक

inspector, grading : श्रेणीकरण निरीक्षक

inspector, housing : आवास निरीक्षक

inspector, luggage : सामान निरीक्षक

inspector, malaria : मलेरिया निरीक्षक

inspector, manufacturing : विनिर्माण निरीक्षक

inspector, minimum wages : न्यूनतम मज़दूरी निरीक्षक

inspector of drugs control : ओषधि नियंत्रण निरीक्षक

inspector of explosives : विस्फोटक-निरीक्षक

inspector of factories : [s. 5(1), White Phosphorus Matches Prohibition Act] कारखाना निरीक्षक

inspector of Gift-tax : [s. 2(xvia), Gift-tax Act] दान-कर निरीक्षक

inspector of grain godowns : अन्न गोदाम निरीक्षक

inspector of Income-tax : [s. 2(28), Income-tax Act] आय-कर निरीक्षक

inspector of Mines, Chief : मुख्य खान निरीक्षक

inspector of notified factories : अधिसूचित कारखानों का निरीक्षक

inspector of pay clerk : वेतन लिपिक निरीक्षक

inspector of plantation : बागान निरीक्षक

inspector of post offices : डाकघर निरीक्षक

inspector of printing : मुद्रण निरीक्षक

inspector of schools, district : जिला विद्यालय निरीक्षक

inspector of station accounts : स्टेशन लेखा निरीक्षक

inspector of stores : भंडार निरीक्षक

inspector of training : प्रशिक्षण निरीक्षक

inspector of Wealth-tax : [s. 2(a), Wealth-tax Act] धन-कर निरीक्षक

inspector of weights and measures : बाट और माप निरीक्षक

inspector of works : संकर्म निरीक्षक

inspector of works (sanitation) : संकर्म निरीक्षक (स्वच्छता)

inspector on special duty : विशेष कार्य निरीक्षक

inspector, pipeline : नल निरीक्षक

inspector, prosecuting : अभियोजन निरीक्षक

inspector, Self Printing Ticket Machine : निरीक्षक, स्वतः मुद्रण टिकट मशीन

inspectorate : निरीक्षणालय

inspectorship deed : a deed defining the position or status of an inspector [sch., item 34, Indian Stamp Act] निरीक्षकत्व विलेख; निरीक्षक पद का विलेख

inspire : [art. 51A(b), Const.] प्रेरित करना

install : प्रतिष्ठापन करना; प्रतिष्ठापित करना; स्थापन करना; स्थापित करना; संस्थापन करना; लगाना

installation : the action of setting up or fixing in position for service or use; a mechanical apparatus set-up or put in position for use [s. 10(b), Central Industrial Security Force Act] संस्थापन; [ss. 17 and 29, Damodar Valley (Corporation) Act] प्रतिष्ठापन; लगाना

installation engineer : संस्थापन इंजीनियर

installation of weighing devices : [s. 91(2)(c), Motor Vehicles Act] तोलने के यंत्रों का लगाया जाना

installation or erection of machinery : [s. 80MM(1)(1), Income-tax Act] मशीनरी प्रतिष्ठापित या खड़ी करना

instalment : each of several parts into which a sum payable is divided in order to be paid at different fixed times; one of several parts presented in intervals किस्त

instalment actually in default : [s. 220(5), Income-tax Act] वह किस्त, जिसके संबंध में वास्तव में व्यतिक्रम हुआ था

instalment deliveries : [s. 38, Sale of Goods Act] किस्तों में परिदान

instalment payment : किस्त संदाय

instalment system : किस्त प्रणाली

instance, in the first : [s. 329(1), Cr. P.C.] प्रथमतः; पहली बार

instance of, at the : on the motion or request of की प्रेरणा पर; के अनुरोध पर; के आवेदन पर

instant death : [s. 105, I.P.C.] तत्काल मृत्यु

instant hurt : [s. 390, I.P.C.] तत्काल उपहित

instant personal restraint : [s. 105, I.P.C.] तत्काल व्यक्तिगत अवरोध; तत्काल व्यक्तिगत अवरोध

instant wrongful restraint : [s. 390, I.P.C.] तत्काल सदोष अवरोध

instead of : के बजाय; के स्थान पर

instigate : to urge to something (mostly to evil) उकसाना

instigation : [s. 111, ill. (a), I.P.C.] उकसाना; उकसाहट

institute : 1. an institution संस्थान; 2. to set on foot, initiate, start संस्थित करना; स्थापित करना; स्थापना करना

institute academic and other posts : [s. 6(1)(h), Institutes of Technology Act] अध्यापन और अन्य पदों की स्थापना करना

institute and award fellowships : [s. 5(8), Jawaharlal Nehru University Act] अध्येतावृत्तियाँ संस्थित तथा प्रदान करना

institute courses of study : [s. 13(2)(b), Institutes of Technology Act] पाठ्यक्रम संस्थित करना

institute fellowship : अध्येतावृत्ति संस्थित करना

Institute of Actuaries of India : [s. 3(1), Actuaries Act] भारतीय बीमांकक संस्थान

Institute of Advanced Studies : [2nd sch., item 11(2)(xiv), Jawaharlal Nehru University Act] उच्च अध्ययन संस्थान

Institute of Agricultural Research Statistics : कृषि अनुसंधान सांख्यिकी संस्थान

Institute of Chartered Accountants of India : भारतीय चार्टर्ड एकाउंटेंट संस्थान

Institute of Cost and Works Accountants of India : भारतीय लागत तथा संकर्म लेखाकार संस्थान

Institute of Indology : भारतीय विद्या संस्थान

Institute of Physiology : शरीरक्रिया विज्ञान संस्थान

Institute of Physiology and Allied Services : शरीर क्रिया विज्ञान तथा संबद्ध सेवा संस्थान

Institute of Research : अनुसंधान संस्थान

Institute of Technology : प्रौद्योगिकी संस्थान

institute other posts and appoint persons : [s. 13(2)(d), Institutes of Technology Act] अन्य पद संस्थित करना और व्यक्तियों को नियुक्त करना

Institute, Railway : रेल संस्थान

instituted, continued or enforced : [s. 6(e), General Clauses Act] संस्थित, चालू या प्रवर्तनशील

instituted otherwise than on police report : [s. 244(1), Cr. P.C.] पुलिस रिपोर्ट से भिन्न आधार पर संस्थित

instituting a suit : [s. 34, Indian Trusts Act] वाद संस्थित करना

institution : 1. the fact of being instituted [s. 52, *expln., T.P. Act*] संस्थित करना; देना; 2. an establishment, organisation or association instituted for the promotion of some object, specially one of public utility [*preamble, Dakshina Bharat Hindi Prachar Sabha Act*] संस्था; 3. a custom that is usually widely sanctioned or tolerated and that in some degree contributes to group welfare [s. 5, *Punjab Law Acts*] रिवाज

institution, academic : शैक्षणिक संस्था

institution affiliated to or associated with : [s. 6(2), *University of Hyderabad Act*] से संबद्ध या सहयुक्त संस्था

institution, association or body : [s. 2(17)(iv), *Income-tax Act*] संस्था; संगम या निकाय

institution, contributing : an institution that makes a contribution [s. 2(b), *Unit Trust of India Act*] अभिदायी संस्था

institution known as : नामक संस्था

institution of chemists : रसायनज्ञ संस्था

institution of fellowships : [s. 15(e), *Jawaharlal Nehru University Act*] अध्येतावृत्तियां संस्थित करना

institution of inquiry : [s. 147(3), *prov., Cr. P.C.*] जांच का संस्थित किया जाना; जांच संस्थित करना

institution of national importance : [*preamble, Salarjung Museum Act*] राष्ट्रीय महत्व की संस्था

institution of proceedings and composition of offences : [s. 23, *Companies (Profits) Surtax Act*] कार्यवाहियों का संस्थित किया जाना और अपराधों का शमन

institution of prosecution : [s. 13, *Emergency Risks (Undertakings) Insurance Act*] अभियोजन का संस्थित किया जाना

institution of scholarship : [s. 33(2)(b), *Indian Contract Act*] छात्रवृत्ति देना

institution of suits : वार्दों का संस्थित किया जाना

institutional training : संस्थागत प्रशिक्षण

institutions of a public character : [art. 25(2)(b), *Const.*] सार्वजनिक प्रकार की संस्थाएं

instruct : to declare or make known to an agent the acts which he may do on the authority of his principal [s. 195(b), *Indian Contract Act*] अनुदेश देना; शिक्षा देना; शिक्षण देना

instruction : 1. something that is imparted in order to instruct [*ill. to expln. 1 of s. 29, I.P.C.*] अनुदेश; 2. the action of instructing or teaching; the imparting of knowledge or skill; education [s. 2(h), *prov. (iii), Trade Unions Act*] शिक्षण

instruction and direction : [s. 119(1), *Income-tax Act*] अनुदेश और निदेश

instruction, course of : [s. 52(b)(i), *Copyright Act*] प्रशिक्षण का अनुक्रम

instruction shall be imparted : [art. 28(1), *Const.*] शिक्षा दी जाएगी

instructional and research facilities : [s. 4, *North-Eastern Hill University Act*] शिक्षा और अनुसंधान की सुविधाएं

instructor : one who instructs : a teacher शिक्षक; अनुदेशक

Instructor Captain : इंस्ट्रक्टर कैप्टेन

Instructor Commander : इंस्ट्रक्टर कमांडर

Instructor Lieutenant : इंस्ट्रक्टर लैफ्टिनेंट

Instructor Lieutenant Commander : इंस्ट्रक्टर लैफ्टिनेंट कमांडर

Instructor Officer : इंस्ट्रक्टर आफिसर

instrument : 1. a tool, implement, weapon उपकरण; 2. a formal legal document whereby a right is created or confirmed or a fact recorded; a formal writing of any kind, as an agreement deed, charter or record, drawn up and executed in technical form; a formal written document having legal effect, either as creating liability or as affording evidence of it [art. 77(2), *Const.*] लिखत

instrument creating a power of attorney : [s. 4(a), *Powers of Attorney Act*] मुख्तारनामा सृजित करने वाली लिखत

instrument evidencing the partnership : [s. 184(5), *Income-tax Act*] भागीदारी को साक्षित करने वाली लिखत

instrument for gift : [s. 35, *ill., T.P. Act*] दान की लिखत

instrument for shooting : [s. 211, *ill. (b), Cr. P.C.*] असन का उपकरण

instrument for stabbing : instrument which is used for stabbing वेधन का उपकरण; भौंकने का उपकरण

instrument for weighing : [s. 153(1), *Cr. P.C.*] तोलने का उपकरण

instrument in writting signed by the principal : लिखत, जो मालिक द्वारा हस्ताक्षरित हो; मालिक द्वारा हस्ताक्षरित लिखत

Instrument Inspector : उपकरण निरीक्षक

instrument maker : उपकरण निर्माता

instrument not under seal : [s. 324, *ill., Indian Succession Act*] असुद्रांकित लिखत

instrument of accession : a legal document under which Rulers of the Indian Princely States joined the Union of India [art. IX(2), *Foreign Awards (Recognition and Enforcement) Act*] अंगीकार पत्र; [art. 370(1)(b), *Const.*] अधिमिलन पत्र

instrument of apprenticeship : शिक्षता-लिखत

instrument of composition : [s. 43(d), *Indian Trusts Act*] प्रशमन की लिखत

instrument of gaming : [s. 1, *Public Gambling Act*] जुआ खेलने का उपकरण

instrument of gift : [s. 35, *ill., T.P. Act*] दान की लिखत

instrument of mortgage : a deed by which a mortgage is effected बंधक पत्र

instrument of partition : [s. 17(2)(viii), *Registration Act*] विभाजन की लिखत; विभाजन लिखत

instrument of pawn or pledge : पणयम् या गिरवी की लिखत

instrument of proxy : [s. 127(17), *Presidency-towns Insolvency Act*] परोक्षी लिखत

instrument of ratification : [sch., art. Viii (2), *Foreign Awards (Recognition and Enforcement) Act*] अनुसमर्थन की लिखत

instrument of settlement : व्यवस्थापन लिखत; व्यवस्थापन की लिखत

instrument of transfer of effects : चीजवस्तु के अंतरण की लिखत

instrument of transfer of estate : [first sch., app. A, form No. 44, *C.P.C.*] संपदा के अंतरण की लिखत

instrument of trust : [s. 3, *Indian Trusts Act*] न्यास की लिखत

instrument testor : उपकरण परीक्षक

instrument under seal : [s. 324, *Indian Succession Act*] सुद्रांकित लिखत

instrumentality : 1. something by which an end is achieved, means [sch., art. 50 (2), *Asian Development Bank of India Act*] माध्यम; माध्यम से; 2. something that serves as an intermediary or agent through which one or more functions of a controlling force are carried out अभिकरण; 3. agency or instrumentality of the Government परिकरण

insubordinate language : language showing disobedience to authority [s. 40(c), *Army Act and s. 47(c), Navy Act*] अनधीनताद्योतक भाषा; [s. 8(1) (11) (b), *Lok Sahayak Sena Act*] अवज्ञापूर्ण भाषा

insubordination : the quality or state of being insubordinate; defiance of authority; disobedience of superior authority [s. 138, *I.P.C.*] अनधीनता; अवज्ञा

insufficiency : [s. 40(2), *Deposit Insurance and Credit Guarantee Corporation Act*] अपर्याप्तता

insufficient : not sufficient; deficient in force, quality or amount; inadequate [art. 115(1)(a), *Const.*] अपर्याप्त

insufficient grounds : [s. 95(a), C.P.C.] अपर्याप्त आधार

insufficient provision : [s. 21(k), Manipur (Hill Areas) District Councils Act] अपर्याप्त उपबंध

insufficiently stamped : [s. 35(a), Indian Stamp Act] अपर्याप्त रूप से स्टाम्पित

insulator : [s. 2(f), Indian Electricity Act] विद्युत-रोधक

insult : 1. a gross indignity offered to another whether by act or by word अपमान; 2. to offer indignity to someone अपमानित करना; अनादर करना

insult the modesty of a woman : [s. 509, I.P.C.] स्त्री की लज्जा का अनादर करना

insult the religion : [s. 295, I.P.C.] धर्म का अपमान करना

insulting language : [s. 47(c), Navy Act] अपमानजनक भाषा

insurable, by nature : [s. 72(e), prov., T.P. Act] प्रकृति से बीमा योग्य; बीमा योग्य प्रकृति का

insurable nature, of an : of such nature that it may be insured [s. 69A(7), T.P. Act] प्रकृत्या बीमा करने योग्य

insurable value : [s. 3(3)(a), Emergency Risks (Undertakings) Insurance Act] बीमा योग्य मूल्य

insurance : a contract by which one party in consideration of a premium, engages to pay agreed sum on a certain event or indemnify another against a contingent loss बीमा (इंश्योरेंस)

insurance account : बीमा लेखा

insurance agent : an agent who effects insurance; one who negotiates policies for a commission paid to him by the insurance company [s. 2(5A)(ii), Insurance Act] बीमा अभिकर्ता

Insurance Association of India : भारतीय बीमा संगम

insurance broker : a broker who procures insurance and negotiates between the insurer and the insured [s. 212, ill. (c), Indian Contract Act] बीमा दलाल

insurance business general : [s. 224A(1)(c), Companies Act] साधारण बीमा कारबार

insurance compnay : [s. 2(21), Companies Act] बीमा कंपनी

insurance cover : risks covered by an insurance; protection afforded by an insurance [s. 2(9)(c), Insurance Act] बीमा रक्षण

insurance cover note : [sch., pt. 2, item 9, Commercial Documents Evidence Act] बीमा कवर नोट

insurance fund account : बीमा निधि लेखा

insurance, general : विविध बीमा; साधारण बीमा

insurance, life : जीवन बीमा

insurance money : बीमा धन

insurance of deposits : [long title, Deposit Insurance and Credit Guarantee Corporation Act] निक्षेप का बीमा

insurance office : an office that carries on the business of insurance [s. 15, ill. (a), Indian Evidence Act] बीमा कार्यालय

Insurance Officer : बीमा अधिकारी

Insurance Policy : a document containing an undertaking in consideration of a premium or premiums, to pay specified amount or part thereof in the event of a specified contingency बीमा पालिसी (इंश्योरेंस पालिसी)

insurance policy system : बीमा पालिसी प्रणाली

insure : to secure the payment of a sum of money in the event of loss of or of damage to property or of death or physical injury to person in consideration of the payment of a premium and observance of certain conditions [Or. 8, r. 6(3), ill. (c), C.P.C.] बीमा करना; बीमा कराना; [s. 41(2), Administrators-General Act] क्षतिपूर्ति करना

insured : 1. that in respect of which insurance has been obtained; the person indemnified by his contract of insurance [s. 49, T.P. Act] बीमाकृत; बीमा किया हुआ; 2. a policy holder पालिसी धारक

insured against, risk : [s. 25(2), Marine Insurance Act] जोखिम जिसका बीमा किया गया है

insured deposit : [s. 2(j), Deposit Insurance and Credit Guarantee Corporation Act] बीमाकृत निक्षेप

insured letter : बीमा किया हुआ पत्र

insured on rail : रेल बीमा किया

insured person : [s. 12, Employees' State Insurance Act] बीमाकृत व्यक्ति

insurer : the person assuring against loss [s. 2(6), Life Insurance Corporation Act] बीमाकर्ता

insurer incorporated outside India : [s. 2(h), General Insurance (Emergency Provisions) Act] भारत के बाहर निर्गमित बीमाकर्ता

insurrection : open resistance against established authority or governmental restraint; an armed uprising; a revolt विप्लव

insurrection, armed : the action of rising in arms or open resistance (with arms) against established authority or governmental restraint; an incipient or limited rebellion [s. 6, ill. (b), Indian Evidence Act] सशस्त्र विप्लव

intact : unimpaired, whole, undiminished [s. 16(2), Seeds Act] अविकल

intake of hydraulic power : [s. 2(1)(iii), Emergency Risks (Undertakings) Insurance Act] जलीय शक्ति का ग्रहण

intangible : not tangible; not cognizable by the sense of touch अमूर्त

intangible assets : [s. 2(o)(v), Factoring Regulation Act] अमूर्त आस्तियां

integral accounts : समाकलित लेखे

integral multiple : a quantity which contains another quantity some number of times without remainders, pertaining to a whole, not fractional [s. 8(b) prov., Delimitation Commission Act] पूर्णांकी गुणित

integrated courses : [sch IV, Jawaharlal Nehru University Act] एकीकृत पाठ्यक्रम; समेकित पाठ्यक्रम

integrated development : एकीकृत विकास

integrated unit : a unit formed into one whole; a unit united so as to form a whole समाकलित एकक

integration : एकीकरण

integrity : an unimpaired or unmarred condition [art. 19(2), Const.] अखंडता; समग्रता; uprightness, honesty सत्यनिष्ठा; ईमानदारी

intellectual, academic and cultural advancement : [s. 4, North-Eastern Hill University Act] बौद्धिक, शैक्षणिक और सांस्कृतिक अभिवृद्धि

intellectual property right : [s. 65(55a), Finance Act, 1994] बौद्धिक संपदा अधिकार

intelligence : 1. understanding as a quality admitting of degree बुद्धिमत्ता; 2. secret information [s. 34(d), Army Act] आसूचना

intelligence branch : आसूचना शाखा

Intelligence Bureau : an agency for obtaining secret information आसूचना ब्यूरो

intelligence, communicate : [s. 34(d), Army Act] आसूचना देना

Intelligence Officer : आसूचना अधिकारी

Intelligence Organisation, Central Government : केन्द्रीय सरकार, आसूचना संगठन

intelligence summaries : आसूचना सारांश

intelligent preference : [s. 17(3), Guardians and Wards Act] बुद्धिमत्तापूर्ण अधिमान

intelligible : capable of being understood; comprehensible [s. 119, Indian Evidence Act] बोध्यगम्य; [s. 98, Indian Evidence Act] समझी जाने वाली

intend : आशय करना; आशय रखना; इरादा रखना

intend to engage : [s. 2(d)(ii), Rehabilitation Finance Administration Act] लगने का इरादा रखना

intended : designed or contemplated; intentional आशयित

intended bailee : [s. 149, Indian Contract Act] आशयित उपनिहिती

intended emigrant : [s. 28, prov., Emigration Act] आशयित उत्प्रवासी

intended leave : [s. 32(1), Army Act] आशयित छुट्टी

intended lessee : [s. 29 (62)(c), Indian Stamp Act] आशयित पट्टेदार

intended marriage : [s. 13, expln., T.P. Act] आशयित विवाह

intended resolution : [s. 224(2)(d), Companies Act] आशयित संकल्प

intended to be used : [s. 3(18), General Clauses Act] उपयोग किए जाने को आशयित

intended to take effect : [s. 16, T.P. Act] प्रभावी होने के लिए आशयित

intended trustee : [s. 10, Indian Trusts Act] आशयित न्यासी

intending purchaser : [s. 7, Indian Electricity Act] आशयित क्रेता

intendment : interpretation; construction अर्थान्वयन

intends to close down an undertaking : [s. 25(o), Industrial Disputes Act] उपक्रम को बंद करना चाहता है

intends to move the resolution : [art. 90(c), prov., Const.] संकल्प को प्रस्तावित करने का आशय रखता है

intensive : सघन; गहन; [s. 71A(a), Indian Railways Act] श्रमप्रधान

intensive agriculture : सघन-कृषि

intensive care unit : [s. 3(1A)(i), Transplantation of Human Organs Act] गहन चिकित्सा केन्द्र

Intensive Cattle Development Scheme : गहन-पशु विकास योजना

intensive cultivation : सघन कृषि खेती

Intensive Development Block : गहन विकास खंड

intensive drive : गहन आंदोलन

intent, criminal : आपराधिक आशय

intent to deceive : [s. 18(2), Indian Contract Act] प्रवंचना करने का आशय

intent to defraud : कपटवंचन करने का आशय; कपटवंचित करने का आशय; कपट करने का आशय; धोखा देने का आशय

intent to injure : [s. 31, Registration Act] क्षति पहुंचाने का आशय

intention : purpose; design; meaning; import [s. 35, I.P.C. and art. 90, prov., Const.] आशय

intention and volition : intention in the usual sense of design includes and implies the presence of volition, or the capacity to exercise one's will to do or not to do an act. It is sometimes use as synonymous with volition as when it is said that a child or a lunatic can have no intention to injure आशय और स्वेच्छा

intention, common : [s. 34, I.P.C.] सामान्य आशय

intention, contrary : [s. 19, T.P. Act] प्रतिकूल आशय

intention to munity : [s. 37(d), Army Act] विद्रोह करने का आशय

intentional : done by or with intention; intended साशय

intentional insult : [s. 348, Cr. P.C.] साशय अपमान

intentional wrong doing : to do wrong with intent साशय दोषपूर्ण कार्य करना ; साशय दोषाचार

intentionally : done on purpose [s. 108(1)(i), Cr. P.C.] साशय; आशय से

intentionally omit to attend : [s. 37(2), Wealth-tax Act] हाजिर होने में साशय लोप करना

inter : to bury गाड़ना

inter alia : अन्य बातों के साथ

inter-branch transaction : अंतर्शाखा लेन-देन; अंतर्शाखा संव्यवहार

Inter Commonwealth Tariff Preference : अन्तरराष्ट्रमंडलीय टैरिफ अधिमान

inter-communication : अंतः संचार

inter-company investment : अंतर्कंपनी विनिधान

inter-company loan : अंतर्कंपनी उधार

inter-connected : [s. 27(7)(iii), Estate Duty Act] अंतः संबंधित; आपस में संबंधित; अंतर संबंधित

inter corporate dividend : अंतर-निगम लाभांश

inter-departmental : अंतरविभागीय

inter-departmental adjustment : अंतरविभागीय समायोजन

inter-departmental reference : अंतरविभागीय निर्देश

inter-departmental transactions : अंतरविभागीय लेन-देन; अंतरविभागीय संव्यवहार

inter-departmental transfers : अंतरविभागीय अंतरण

inter disciplinary committee : अंतर विषयक समिति, अंतरविभागीय समिति

inter disciplinary project : अंतर विषयक परियोजना

inter disciplinary studies : studies relating to more than one branch of knowledge : [s. 4(iii), Maritime University Act] अंतर विषयक अध्ययन

inter disciplinary teachings : अंतर विषयक अध्यापन

inter-divisional transfers : अंतरप्रभागीय अंतरण

inter faculty : [s. 19(b), Aligarh Muslim University Act] अंतर संकाय

inter faculty basis : अंतर संकाय आधार

inter faculty co-ordination : अंतर संकाय समन्वय

inter government adjustment : अंतर्सरकार समायोजन

inter-governmental organisation : [s. 44, Designs Act] अंतर-शासनात्मक संगठन

inter island : अंतर द्विपीय

inter marriage : [long title, Arya Marriage Validation Act] अंतर्विवाह

inter-Ministry cadre : अंतरमंत्रालय काडर

inter-operability : [s. 52(ab), Copyright Act] अंतःव्यवहार्यता

inter-provincial : अन्तर प्रान्तीय

inter quality price differentials : गुणानुसार कीमत

inter reserve : आंतरिक आरक्षित; आंतरिक आरक्षित निधि

inter-school co-ordination : [sch., item 15(b), North-Eastern Hill University Act] विद्यापीठों के बीच समन्वय

inter se, rights : [s. 364, Companies Act] अधिकार जो एक दूसरे के मुकाबले में है

inter se seniority : परस्पर-ज्येष्ठता ; परस्पर सहज्येष्ठता

inter-State : 1. [art. 262(1) and art. 369(3), Const.] अंतरराज्यिक; 2. [s. 8(c), Narcotic Drugs and Psychotropic Substances Act] अन्तरराज्य, अन्तरराज्यिक

inter State suspense account : अंतरराज्यीय उच्चत लेखा

inter State Trade or Commerce : अन्तरराज्यिक व्यापार या वाणिज्य

inter State Transport Commission : अंतरराज्य परिवहन आयोग

inter unit : अंतर एकक

inter-valuation period : a period between two dates for the purpose of assessment ending before the commencement of the assessment year अन्तर मूल्यांकन कालावधि

inter vivos : between living persons [1st sch., 2(1)(b), Income-tax Act and s. 9(1), Estate Duty Act] जीवित व्यक्तियों के बीच; [s. 13, Hindu Adoptions and Maintenance Act] जीवाभ्यंतर; [s. 3(a), Hindu Disposition of Property Act] जीवनकाल में

interact : to act reciprocally or on each other [s. 7(2)(a), *Chemical Weapons Convention Act*] संपर्क बनाए रखना

intercept : to take, seize or stop by the way or before arrival at the destination [s. 5(1)(b), *Indian Telegraph Act*] अंतरुद्ध करना; बीच में रोकना

intercept the communication : [s. 36(2)(d), *Prevention of Terrorism Act*] संसूचनाओं को अंतरुद्ध करना

intercepting : [s. 3(2)(19), *Defence and Internal Security of India Act*] बीच में रोकना

interchange : 1. [s. 50(d), *Indian Railways Act*] अदला-बदली; 2. reciprocal exchange between the two [long title, *Information Technology Act*] आदान-प्रदान

interchange stock verifier : अदला-बदली स्टॉक सत्यापक

intercorporate dividend : [s. 80M(1), *Income-tax Act*] अंतर्निगमिय लाभांश; अन्तर निगम लाभांश

intercourse : 1. sexual intercourse संभोग; 2. dealings or connections (as in common affairs, civilities or business) between persons, organisations or nations समागम

intercourse, carnal : [s. 377, *I.P.C.*] इन्द्रिय-भोग

intercourse, illicit : [s. 372, *explan. II, I.P.C.*] अयुक्त संभोग

intercourse, martial : वैवाहिक संभोग

intercourse, sexual : [s. 375, *I.P.C.*] मैथुन

intercourse of vessels : [s. 271, *I.P.C.*] जलयानों का समागम

interest : 1. a person is said to have interest in a matter when he has rights, advantages, duties, liabilities or the like whether present or future connected with it [art. 19(5) and art. 22(6), *Const.*] हित; 2. money paid for the use of money lent (the principal) or for forbearance of a debt, according to a fixed rate [art. 112(3)(c) and art. 202(3)(c), *Const.*] ब्याज; 3. a feeling of interest, concern or curiosity about something रुचि; अभिरुचि

interest, academic : [sch., *statute 19(c), Aligarh Muslim University Act*] शैक्षणिक हित

interest accrued and due : प्रोद्भूत और शोध्य ब्याज

interest accrued but not due : प्रोद्भूत किन्तु अप्राप्य ब्याज

interest accruing : [s. 8, *T.P. Act*] प्रोद्भवमान ब्याज

interest adverse to that of the minor : [Or. 32, r. 4(1), *prov., C.P.C.*] अप्राप्तवय के हित के प्रतिकूल

interest bearing account : ब्याज वाला लेखा

interest bearing securities : ब्याज वाली प्रतिभूतियां

interest by way of damages : [s. 61, *Sale of Goods Act*] नुकसानी के तौर पर ब्याज

interest, carrying : [s. 21(1), *prov., Industrial Finance Corporation Act*] ब्याजू

interest, compound : interest upon interest चक्रवृद्धि ब्याज

interest, contingent : [s. 21, *T.P. Act*] समाश्रित हित

interest, controlling : [s. 18 FF(2)(c), *Industries (Development and Regulation) Act*] नियंत्रक हित

interest, coparcenary : [s. 7(1), *Estate Duty Act*] सहदायिकी हित

interest coupons : ब्याज के कूपन

interest created : [s. 14, *T.P. Act*] सृष्ट हित

interest, cum : ब्याज सहित

interest determinable on insolvency : [s. 12, *T.P. Act*] दिवाले पर पर्यवसेय हित

interest extended to the whole income of the property : [s. 40(a), *Estate Duty Act*] हित का विस्तार संपत्ति की पूरी आय पर; संपत्ति की पूरी आय पर हित का विस्तार

interest fails : [s. 15, *T.P. Act*] हित निष्फल हो जाता है

interest free : [s. 19, *Industrial Refinance Corporation Act*] ब्याज-मुक्त

interest in expectancy : [s. 2(11), *Estate Duty Act*] प्रत्याशी हित

interest in land : [s. 90(1)(d), *Registration Act*] भूमि में हित

interest in possession : [s. 54(1), *Estate Duty Act*] कब्जे के साथ हित; सकब्जा हित

interest in property : [s. 3, *explan. II, T.P. Act*] संपत्ति में हित

interest in the estate : [s. 19, *ill. (e), Indian Contract Act*] संपदा में हित

interest, intermediate : [s. 342(2), *Indian Succession Act*] मध्यवर्ती ब्याज

interest is created for the benefit of a person not in existence : [s. 13, *T.P. Act*] कोई हित ऐसे व्यक्ति से फायदे के लिए सृष्ट किया जाता है जो अस्तित्व में न हो

interest is vested : [s. 19, *T.P. Act*] हित निहित है

interest of agriculture : [s. 14(2)(c)(d), *Water (Prevention and Control of Pollution) Act*] कृषि का हित

interest of consumer : [s. 4(2)(c)(vi), *Coffee Act*] उपभोक्ता का हित; उपभोक्ता हित

interest of industry : [s. 6(2), *Industrial Finance Corporation Act*] उद्योग का हित

interest of justice : न्याय का हित

interest of labour : [s. 4(2)(v), *Coffee Act*] श्रमिक हित; [s. 4(3)(e)(iv), *Cardamom Act*] श्रमिकों का हित

interest of minorities : [art. 29, *margin, Const.*] अल्पसंख्यक-वर्गों के हित

interest of the economic development : [preamble, *Foreign Exchange Regulation Act*] आर्थिक विकास का हित

interest of the general public : [long title, *Essential Commodities Act*] जनसाधारण का हित; [s. 49(3), *Trade and Merchandise Marks Act*] साधारण जनता का हित

interest on calls : मांग राशियों पर ब्याज

interest on capital : पूंजी पर ब्याज

interest on debentures : [s. 18(1)(ii), *Income-tax Act*] डिबेंचरों पर ब्याज

interest on drawings : आहरणों पर ब्याज

interest on loans : उधारों पर ब्याज

interest on securities : [s. 10(20), *Income-tax Act*] प्रतिभूतियों पर ब्याज

interest payable : देय ब्याज

interest payment and servicing of debt : ब्याज की अदायगी और ऋणशोधन कार्य

interest receipt : ब्याज प्राप्ति; ब्याज की रसीद

interest, recoverable : वसूलीयोग्य ब्याज

interest reserved for the benefit of a person : [s. 12, *T.P. Act*] व्यक्ति के फायदे के लिए आरक्षित हित

interest restricted in its enjoyment : उसके उपभोग के बारे में निर्बंधित हित

interest shall run : [s. 132A(4)(b), *Income-tax Act*] ब्याज चलेगा; ब्याज लगना आरंभ होगा

interest, simple : interest computed solely upon the principal सादा ब्याज

interest subsisted : [s. 54(1), *Estate Duty Act*] हित विद्यमान था

interest suspense account : ब्याज उचित लेखा

interest tax : ब्याज-कर

interest therein is created in favour of any person : [s. 11, *T.P. Act*] उस (संपत्ति) में किसी व्यक्ति के पक्ष में हित सृष्ट किया जाता है

interest under the transfer : [s. 17(2)(i), *T.P. Act*] अंतरण के अधीन हित

interest, vested : [s. 19, *T.P. Act*] निहित हित

interest vests in the assessee : [s. 2(8)(1)(v), Wealth-tax Act] हित निर्धारिती में निहित होता है

interested : having interest [s. 189, I.P.C.] हितवद्ध

interests of the general public, best serve the : [s. 31(2), Copyright Act] साधारण जनता के हितों की सर्वोत्तम सेवा करना

interfere : to enter into or take part in the concerns of others; to intervene; to intermeddle विघ्न डालना; बाधा डालना

interfere with the discretion : [s. 13(1), prov., Wealth-tax Act] विवेकाधिकार में बाधा डालना

interfere with the free exercising of the electoral right : [s. 171C(1)(b), I.P.C.] निर्वाचन अधिकार के निर्बाध प्रयोग में हस्तक्षेप करना

interference : the action or fact of interfering on intermeddling [s. 108(h), T.P. Act] हस्तक्षेप; बाधा; विघ्न

interim : in the meantime अंतरिम

interim award : अंतरिम पंचाट

interim casual vacancies : [s. 265, Companies Act] अंतरिम आकस्मिक रिक्तियां

interim custody : [s. 148, Navy Act] अंतरिम अभिरक्षा

interim dividend : [s. 8(6), Income-tax Act] अंतरिम लाभांश

interim executive council : [s. 33(1), Delhi Administration Act] अंतरिम कार्यपालिका परिषद्; [s. 3(2), Jawaharlal Nehru University Act] अंतरिम कार्य परिषद्; अंतरिम कार्यकारी परिषद्

interim order : [art. 226(3), Const.] अंतरिम आदेश

interim period : अंतरिम अवधि

interim receiver : [s. 15(3), Limitation Act] अंतरिम रिसीवर

interim relief : अंतरिम राहत; अंतरिम सहायता

interim reply : अंतरिम उत्तर

interim report : [s. 241(1), Companies Act] अंतरिम रिपोर्ट

interim sale : [Or. 39, r. 6, C.P.C.] अंतरिम विक्रय

interior : आन्तरिक सज्जा, भीतरी सजावट

interleaved : [entry 48.20, C.E.T. Act] अंतःपत्रिक

interlinked both financially and productionwise : [preamble, Burn Company and Indian Standard Wagon Company (Taking Over of Management) Act] वित्त और उत्पादन दोनों की दृष्टि से परस्पर जुड़ी हुई

interlineation : the insertion of a word or words between the lines of a writing [s. 20(1), Registration Act] अंतरालेखन

interlocking : locking or clasping with each other [s. 28(1)(c), Factories Act] अन्तःपाशी

interlocutory application : an application made in the course of an action; an application made for keeping things in status quo till the rights can be decided or for the purpose of obtaining some interim direction of the court [s. 9(xx), Presidency Small Cause Courts Act] अंतर्वर्ती आवेदन

interlocutory order : [s. 397(2), Cr. P.C.] अंतर्वर्ती आदेश

intermeddle : to meddle with the affairs or property of another [s. 2(11), C.P.C.] दखलअंदाजी करना

intermediary : [art. 16(h), Geneva Conventions Act and art. 31A(2)(b), Const.] मध्यवर्ती

intermediate : 1. lying or being in the middle place or degree मध्यवर्ती; मध्यांतरिक; 2. of the intervening period अंतःकालीन; 3. one that acts as agent; a chemical compound formed as an intermediate step between the starting material and the final product (as a dye intermediate) [sch. I(viii), Employees' Provident Funds and Miscellaneous Provisions Act] मध्यक

intermediate college : [s. 2, National Cadet Corps Act] मध्यवर्ती महाविद्यालय

intermediate disposition : the act or power of disposing in the intervening period [s. 16(2)(a), Estate Duty Act] मध्यवर्ती व्ययन

intermediate dividends : dividends for the intervening period [s. 23, ill. (d), Indian Trusts Act] अंतःकालीन लाभांश

intermediate encumbrance : [s. 60A(2), T.P. Act] मध्यवर्ती विलगम

intermediate fact : intervening fact [s. 136, ill. (d), Indian Evidence Act] मध्यांतरिक तथ्य

intermediate interest : [s. 23, T.P. Act] मध्यवर्ती हित; [s. 342(2), Indian Succession Act] मध्यवर्ती ब्याज

intermediate landing : [s. 18(1)(d), Air Corporations Act] बीच में उतरना

intermediate mortgage : [s. 93, T.P. Act] मध्यवर्ती बंधक

intermediate or precedent interest : [s. 24, T.P. Act] मध्यवर्ती या पूर्ववर्ती हित

intermediate payment : अंतः कालीन संदाय

intermediate person : [s. 6, ill. (d), Indian Evidence Act] मध्यवर्ती व्यक्ति

intermediate products : [s. 2(cb), Factories Act] मध्यवर्ती उत्पाद

intermitted, pay is not : वेतन रुक नहीं जाता है

intermittent : [s. 64(2)(c), Factories Act] आंतरायिक

intermittent or casual nature : [s. 1(5)(a), Contract Labour (Regulation and Abolition) Act] आंतरायिक या आकस्मिक प्रकृति

intermittent or intensive : [s. 71A (a), Indian Railways Act] आंतरायिक या श्रमप्रधान

intermittent periods : आंतरायिक कालावधियां

intermittently : आंतरायिक रूप से

intermix : to mix together [s. 19(2)(b), Drugs and Cosmetics Act] अंतर्मिश्रित करना; अंतर्मिश्रण करना

internal : inward; interior अंतर; आंतरायिक; अंतर्देशीय; भीतर का

internal administration : [s. 27(1), University Grants Commission Act] आंतरिक प्रशासन

Internal Affairs, Cabinet Committee : मंत्रिमंडल की आंतरिक कार्य समिति

internal audit party : [sch., item 6(5)(f), Aligarh Muslim University Act] आंतरिक लेखा-परीक्षा दल

internal check : आंतरिक जांच

internal combustion engine : [s. 14(2), Factories Act] अंतर्दहन इंजन

internal control : आंतरिक नियंत्रण

internal disturbances : [art. 371A(i)(b), Const.] आंतरिक अशांति

internal finance : आंतरिक वित्त

internal market : [s. 10(2)(i), Coir Industry Act] अंतर्देशीय बाजार; देशी बाजार

internal organisation : आंतरिक संगठन

internal political situation : आंतरिक राजनैतिक स्थिति

internal sale quota : [s. 3(b), Coffee Act] अंतर्देशीय विक्रय कोटा; देशी विक्रय कोटा; आंतरिक विक्रय कोटा

internal security : [preamble, Defence and Internal Security of India Act] आंतरिक सुरक्षा

internal trade : देश के भीतर का व्यापार; आंतरिक व्यापार; अंतर्देशीय व्यापार

internal traffic : आंतरिक दुर्व्यापार

international : अंतरराष्ट्रीय

international agreement : अंतरराष्ट्रीय करार

International Air Transport Authority : [preamble, International Airports Authority Act] अंतरराष्ट्रीय वायु परिवहन प्राधिकरण

International Airport Authority of India : [s. 2(c), *International Airports Authority Act*] भारत अंतरराष्ट्रीय विमानतट प्राधिकरण

international bank : अंतरराष्ट्रीय बैंक

International Bank for Reconstruction and Development : इंटरनेशनल बैंक फार रिकंस्ट्रक्शन एंड डेवलपमेंट; अंतरराष्ट्रीय पुनर्निर्माण और विकास बैंक

international carriage by air : [s. 2(ii), heading, *Carriage by Air Act*] अंतरराष्ट्रीय विमानवहन

International Committee of the Red Cross : [art. 9, *Geneva Conventions Act*] अंतरराष्ट्रीय रेडक्रास समिति

international conference : [s. 8(3)(b), *Rubber Act and art. 253, Const.*] अंतरराष्ट्रीय सम्मेलन

International Congress of Orientalists : प्राच्य विद्या विशारदों की अंतरराष्ट्रीय कांग्रेस

international convention : [long title, *Marking of Heavy Packages Act*] अंतरराष्ट्रीय कन्वेंशन; अंतरराष्ट्रीय अभिसमय

International Convention on Copyrights : प्रतिलिप्यधिकार पर अंतरराष्ट्रीय अभिसमय

International Development Association : [title, *International Development Association (Status, Immunities and Privileges) Act*] अंतरराष्ट्रीय विकास संगम

International Finance Corporations : [title, *International Finance Corporation (Status, Immunities and Privileges) Act*] अंतरराष्ट्रीय वित्त निगम

international form of Indian numerals : [s. 74(1), *Trade and Merchandise Marks Act*] भारतीय अंकों का अंतरराष्ट्रीय रूप

International Labour Organisation : अंतरराष्ट्रीय श्रम संगठन

international law : the body of rules regulating the relations of nations interse and resolving the conflict between laws of different nations when applicable to particular matters or transactions [s. 13(c), *C.P.C. and art. 51, Const.*] अंतरराष्ट्रीय विधि

International Mathematical Union : अंतरराष्ट्रीय गणित संघ

International Monetary Fund : [s. 33(6), *Reserve Bank of India Act*] अंतरराष्ट्रीय मुद्रा निधि

international organisation : [s. 29, *Copyright Act*] अंतरराष्ट्रीय संगठन

international peace and security : [s. 11(2)(q), *Customs Act and art. 51, Const.*] अंतरराष्ट्रीय शांति और सुरक्षा

International Scientific Union : अंतरराष्ट्रीय वैज्ञानिक संघ

international understanding : [1st sch., *Jawaharal Nehru University Act*] अंतरराष्ट्रीय सद्भावना

internee : an interned person, a man, who has been restricted or confined within prescribed limits as enemy, alien or combat troop who takes refugee in a neutral country [s. 4(1), *margin, Foreigners Act*] नजरबन्द

interplead, to : [Or. 35, r. 5, *C.P.C.*] अंतराभिवचन करना

interpleader : a proceeding devised to enable a person, if the same debt, duty or thing is claimed adversely by two or more parties, to compel them to litigate the right or title between themselves and thereby to relieve himself from the suits which they might otherwise bring against him अंतराभिवाची (इंटरप्लीडर)

interpleader suit : [s. 88, *C.P.C.*] अंतराभिवाची वाद (इंटरप्लीडर वाद)

interpolation : insertion of words in a complete document; the words interpolated प्रक्षेप; प्रक्षेपांश; अंतर्वेशन

interpose : to place between, in space or time, often with implication of obstruction or delay [s. 149, *Cr. P.C.*] अंतःक्षेप करना

interpret : to explain to translate into intelligible language [s. 19, *Coroners Act*] अनुवाद करना; भाषांतर करना; निर्वचन करना

interpret truthfully : to translate correctly ठीक-ठीक भाषांतर करना

interpretation : 1. process of ascertaining the meaning of a given text [s. 3, *Indian Evidence Act and art. 145(3), Const.*] निर्वचन; 2. translation [s. 361, *Cr. P.C.*] भाषांतर; [s. 191, *expln. 2, ill. (e), I.P.C.*] भाषांतरण (तर्जुमा)

interpretation clause : a section in an Act defining the meanings of different words occurring in that statute निर्वचन खंड

interpretative rules : [1st sch., s. XV, note 5, *Customs Tariff Act*] निर्वचनात्मक नियम

interpreter : 1. one who translates orally the words of persons speaking different languages in their presence; a person sworn by a court to interpret the testimony of a witness, when given in a language other than that commonly used by the court [s. 543, *Cr.P.C.*] दुभाषिया; 2. a translator अनुवादक

interrogate : परिप्रश्न करना

interrelationship : [s. 2(a), *Environment (Protection) Act*] अंतरसंबंध

interrogatories : written questions addressed on behalf of one party to a suit before the trial thereof to the party, who is bound to answer them in writing upon oath [s. 30(a), *C.P.C.*] परिप्रश्न

interrogatories, administer to any party : [s. 13(e), *Arbitration Act*] किसी पक्षकार से परिप्रश्नों के उत्तर मांगना

interrogatories, deliver : [Or. 11, r. 1, *C.P.C.*] परिप्रश्न परिदत्त करना

interrogatories in writing : [s. 136, *Navy Act*] लिखित परिप्रश्न

interrupt : विघ्न डालना; हस्तक्षेप करना; विच्छिन्न करना/होना; अवरोध करना

interrupted by sickness : [s. 2(c), *Payment of Gratuity Act*] बीमारी से विच्छिन्न हुई

interrupted service : [s. 2(c), *Payment of Gratuity Act*] विच्छिन्न सेवा

interruption : advance obstruction [s. 345 (3), *Cr. P.C.*] विघ्न; [s. 6, *Indian Easements Act*] अवरोध

interruption in service : सेवा में व्यवधान; सेवा क्रमभंग

interruption of duty : झूटी में व्यवधान

interruption his course of study : अपने अध्ययन पाठ्यक्रम को अवरुद्ध करता है

interval : a space of time between the recurrence of similar conditions or states; a space between things [s. 424(1)(n), *C.P.C.*] अंतराल

interval for rest : [s. 30(2), *Mines Act*] विश्राम अंतराल

interval of time : [s. 85, *Indian Railways Act*] समय का अंतराल

intervene : [art. 174, *Const.*] अंतर होना

intervening area : [s. 3(1)(b), *Indian Electricity Act*] मध्यवर्ती क्षेत्र

intervening territory : [s. 10(2), *Arms Act*] मध्यवर्ती राज्यक्षेत्र

intervening transferee : [s. 65, *Indian Trusts Act*] मध्यवर्ती अंतरिती

intervention : the action of intervening; stepping in, or interfering in any affair, so as to affect its course or issue [s. 69(1), *T.P. Act*] मध्यक्षेप

interview : question or converse with especially in order to obtain information or ascertain personal qualities [s. 29(2)(a), *Aligarh Muslim University Act*] साक्षात्कार

interview or communication with others : [s. 5(a), *Conservation of Foreign Exchange and Prevention of Smuggling Activities Act*] दूसरों के साथ मुलाकात या संपर्क

intervivos : from one living person to another [s. 13, Hindu Adoptions and Maintenance Act] जीवाभ्यंतर ; जीवित व्यक्तियों के बीच

intestacy : the quality or state of being or dying intestate [VIIIth

intestacy of the deceased : [s. 45, Estate Duty Act] मृतक की निर्वसीयतता

intestate : without leaving a will [Or. 8, r. 6(3), ill. (b), C.P.C.] निर्वसीयती ; [s. 3(1)(g), Hindu Succession Act] निर्वसीयत

intestate has died intestate : [s. 53, Indian Succession Act] निर्वसीयती की वसीयत किए बिना मृत्यु हो गई है

intimate : 1. to make known; formally to notify [s. 43, Sale of Goods Act] प्रज्ञापित करना; प्रज्ञापन करना; सूचना देना; 2. close in acquaintance or association; very familiar घनिष्ठ

intimate acquaintance : घनिष्ठ परिचय

intimation : a formal notification [1st sch., app. E, No. 22, C.P.C.] प्रज्ञापन ; [s. 2(1)(c), Drugs (Control) Act] प्रज्ञापना; [s. 174(1), Cr. P.C.] सूचना

intimation of loss : [s. 157, Income-tax Act] हानि की प्रज्ञापना

intimidation : the act of intimidating, or inspiring with fear and thereby compelling to action or inaction; the state of being so intimidated अभित्रास

intimidation, criminal : [s. 503, I.P.C.] आपराधिक अभित्रास

intoxicating : producing or fitted to produce intoxication नशा करने वाली ; मादक

intoxicating drink : [art. 47, Const.] मादक पेय

intoxication : the state of being intoxicated [s. 85, I.P.C.] मत्तता

intoxication, state of : the quality or state of being drunk [sch. 2, form 32(7), Cr. P.C.] मत्त अवस्था ; [s. 510, I.P.C.] मत्तता की हालत

intricacy : जटिलता

intricate : जटिल

introduce : 1. to present formally; to bring a bill or measure before the legislature पुरःस्थापना करना; [art. 3, prov. and art. 109(1), Const.] पुरःस्थापित करना; 2. to usher or bring a person into a society or body [s. 31(2), Indian Partnership Act] प्रविष्ट करना ; to make known personally परिचय करना

introduce a fact in issue : विवाद्यक तथ्य का पुरःस्थापन करना; विवाद्यक तथ्य को पुरःस्थापित करना

introduce as a partner : भागीदार के तौर पर प्रविष्ट करना

introduce or move : [art. 117(1), Const.] पुरःस्थापित या प्रस्तावित करना

introduction : 1. the act or process of introducing i.e. bringing into प्रवेश; 2. the act of presenting a Bill etc. formally पुरःस्थापना; 3. a preliminary, preparatory or initial explaining प्रस्तावना; 4. the action of making known personally परिचय करना

introduction into India : [long title, Destructive Insects and Pests Act] भारत में प्रवेश

introductory : that which serves to introduce; something prefatory; preliminary पुरःस्थापना के रूप में ; परिचायक

intrude : to enter uninvited; an act of encroachment [s. 509, I.P.C.] अतिक्रमण करना

intrude upon the privacy : to thrust or force in, into, on or upon, the privacy of someone especially without permission, welcome or fitness एकांतता का अतिक्रमण करना

inundation : an overflow of water; flood बाढ़ ; जल-प्लावन

inundation, to prevent : [s. 37, ill.(b), T.P. Act] बाढ़ रोकने के लिए

invade : [s. 18, ill. (b), Indian Easements Act] अतिक्रमण होना; [s. 38(3), Specific Relief Act] आक्रमण करना

invalid : of no force; without legal force; void [art. 255, Const.] अविधिमान्य ; अशक्त

invalid carriage : [s. 2(1), Motor Vehicles Act] अशक्त यात्री गाड़ी ; अशक्त लोगों को ले जाने वाली गाड़ी

invalid or inoperative : [s. 113, prov., C.P.C.] अविधिमान्य या अप्रवर्तनशील

invalid pension : अशक्त पेंशन

invalidate : to render invalid [art. 71(2), Const.] अविधिमान्य करना ; अविधिमान्य बना देना ; to render of no force or effect, especially to deprive of legal efficacy विधितः अमान्य करना

invalidation : the action of rendering invalid अविधिमान्य किया जाना ; अविधिमान्य करना ; अविधिमान्य बना देना

invalidity : the lack of binding legal force [s. 30, T.P. Act] अविधिमान्यता

invariably : सदैव

invasion : [s. 38(3)(b), Specific Relief Act] आक्रमण

invented words : [s. 19(1)(c), Trade and Merchandise Marks Act] आविष्कृत शब्द

invention : a contrivance or production of a new method of an art, kind of instrument etc., previously unknown उद्भावन ; आविष्कार

Invention Promotion Board : आविष्कार संवर्धन बोर्ड

inventory : an itemised written list of all the chattels in a particular place or belonging to a particular estate, such as the estate of an intestate or a bankrupt [Or. 21, r. 12, C.P.C.] तालिका ; सूची

inventory of the property : [Or. 21, r. 12, C.P.C.] संपत्ति तालिका

invest : to establish in the possession of any office, position, property etc.; to endow with power, authority of privilege; to employ money in the purchase of anything from which interest or profit is expected [s. 405, ill. (c), I.P.C.] विनिहित करना ; विनिधान करना

investigate : to inquire into (generally used for inquiry by police) [s. 157, Indian Evidence Act and art. 61(4), Const.] अन्वेषण करना

investigate the charge : [art. 61(3), Const.] आरोप का अन्वेषण करना

investigating officer : the officer who makes the investigation अन्वेषक आफिसर ; अन्वेषक अधिकारी

investigation : all the proceedings under the Criminal Procedure Code for the collection of evidence conducted by a police officer or by any other person (other than a magistrate) who is authorised by a magistrate in this behalf [s. 2(h), Cr. P.C. and art. 142(2), Const.] अन्वेषण

investigation and vigilance division : अन्वेषण और सतर्कता प्रभाग

investigation, court of : [s. 33, Inland Vessels Act] अन्वेषण न्यायालय

Investigation Inspector : अन्वेषण निरीक्षक

investigation, legal proceedings or remedy : [s. 6(e), General Clauses Act] अन्वेषण, विधिक कार्यवाही या उपचार

investigation of the claim or objection : [Or. 21, r. 58(2), C.P.C.] दावे या आक्षेप का अन्वेषण

Investigation Officer, Disease (Poultry) : रोग अनुसंधान अधिकारी (सुर्गीपालन)

investigation, preliminary : [s. 196(3), Cr. P.C.] प्रारंभिक अन्वेषण

investigation preliminary to a proceeding : [s. 193, expln. 2, I.P.C.] कार्यवाही प्रारंभ होने के पूर्व अन्वेषण

investigative journalism : खोजी पत्रकारिता

Investigator : अन्वेषक

investing company : [s. 372(4), prov., Companies Act] विनिधाता कंपनी

Investment : [s. 388, heading, Indian Succession Act] प्रदान

Investment : an expenditure of money for income or profit; capital outlay; the sum invested विनिधान

investment committee : [s. 19(2), Life Insurance Corporation Act] विनिधान समिति

investment company : [s. 17(4)(iv), Estate Duty Act] विनिधान कंपनी

investment depreciation reserve : money reserved to protect a concern against the fall in value of the investment विनिधान अवक्षयण आरक्षित

investment policy : विनिधान नीति

investment trust : [s. 4(3), Industrial Finance Corporation Act] विनिधान न्यास

investor : [s. 43(5)(b), Income-tax Act] विनिधानकर्ता

invigilation : अधीक्षण

invigilator : [s. 29(1)(g), Aligarh Muslim University Act] अधीक्षक

inviolable : [art. 52, Asian Development Bank Act] अनतिक्रमणीय

invitation of tenders : निविदा आमंत्रण

invitation to the public to subscribe : [s. 161(2)(b), Companies Act] प्रतिश्रुति देने के लिए लोक साधारण के लिए आमंत्रण

invite : to courteously ask (a person) to come to आमंत्रित करना; आमंत्रण करना ; आमंत्रण देना

invitee : the term 'invitee' is used in a technical or special sense and was defined by Justice Willes in the leading case of Indermaur V. Dames to be "a person who goes upon business which concerns the occupier and upon his invitation express or implied" आमंत्रित

invitee under contract : when a person has a contractual right to enter another's premises, the terms of the contract will determine the extent of the duty towards him. The terms may indeed exclude any duty or liability of the occupier, but it is for him to show that they were brought to the knowledge of the persons concerned निविदा के अधीन आमंत्रित

inviting competition : [s. 15(d), Indian Trusts Act] प्रतियोगिता करना ; प्रतियोगिता के लिए आमंत्रित करना (आमंत्रण देना)

inviting deposits from the public : जनता से निक्षेप आमंत्रित करना

invoice : a list of the particular items of goods shipped or sent to a factor, consignee or purchaser with their value or price and charges [s. 76(1)(c), Trade and Merchandise Marks Act and s. 14(c), Companies Act] बीजक

invoice of receipts : आवाती बीजक

invoice, 'to pay' : देय बीजक

invoke : to resort to [art. V(1), Foreign Awards (Recognition and Enforcement) Act] अवलंब लेना

involuntary : not done willingly or by choice [s. 30, Indian Trusts Act] अस्वैच्छिक

involuntary loss : अस्वैच्छिक हानि

involve : to include; to contain; to imply अंतर्बलित करना; अंतर्बलित होना ; अंतर्ग्रस्त करना ; अंतर्ग्रस्त होना

involve a risk to the life : [s. 3(2)(b)(1), Medical Termination of Pregnancy Act] जीवन जोखिम में पड़ना

involve the appreciation : [s. 3(4)(a), Cr. P.C.] अधिमूल्यन अंतर्बलित होना

involved : [s. 164(3), Navy Act] अंतर्ग्रस्त

involves any connection : किसी प्रकार का संबंध अंतर्ग्रस्त है

involves defamation or contempt of court : [s. 5B, Cinematograph Act] न्यायालय की मानहानि होती है या उसका अवमान होता है

involving a substantial question of law : [art. 145(3), Const.] जिसमें विधि का कोई सारवान प्रश्न अंतर्ग्रस्त है

226 **inward** : आवक

irrevocable transfer

inward and outward accounts : आवक और जावक लेखे

inward and outward bond vessels : आने वाले या जाने वाले यान

inward register : आवक रजिस्टर

inward returns : आवक विवरणियां

inward settlement account : आवक परिनिर्धारण लेखा

inward traffic : आवक यातायात

ipso facto : [sch. 2, art. 9, Arbitration (Protocol and Convention) Act] स्वयंमेव ही ; तथ्यतः

ipso jure : विधितः

iron and steel : [sch. 1, item 25(b), Employee's Provident Funds and Miscellaneous Provisions Act] लोहा तथा इस्पात

Iron and Steel Controller : लोहा और इस्पात नियंत्रक

iron and steel industry : [preamble, Assam Sillimanite Limited (Acquisition and Transfer of Refractory Plant) Act] लोहा और इस्पात उद्योग

iron casting : [preamble, Alcock Ashdown Company Limited (Acquisition of Undertakings) Act] ढलवां लोहा

Iron Ore Mines Cess Commissioner : लोह अयस्क खान उपकर आयुक्त

iron scrap : [s. 14(iv)(a), Central Sales Tax Act] लोहे का स्कैप

iron-stone : [s. 3(1), Land Acquisition (Mines) Act] लौह-पाषाण

ironically : [s. 499, expln. 4, I.P.C.] व्यंग्योक्ति के रूप में

irradiated food : [r. 37C, Prevention of Food Adulteration Rules] किरणित खाद्य

irreconciliable : that which cannot be reconciled; incompatible अनमेल

irrecoverable : [s. 155(6), Income-tax Act] अवसूलीय

irrecoverable temporary loans : अवसूलीय अस्थायी उधार

irregular : not regular; contrary to rule अनियमित

irregular official document : [s. 6(1)(c), Official Secrets Act] अनियमित शासकीय दस्तावेज

irregular proceedings : अनियमित कार्यवाहियां

irregularity : the quality or state of being irregular [s. 461, Cr. P.C. and art. 122(1), Const.] अनियमितता

irregularity, incorrectness or incompleteness : [item 10(2), 1st sch., Carriage by Air Act] अनियमितता, अशुद्धता या अपूर्णता

irregularity of procedure : [s. 99, C.P.C.] प्रक्रिया की अनियमितता

irregularly : not regularly; not in conformity with rule or principle [s. 69(3), T.P. Act] अनियमित रूप से

irrelevant : not relevant [s. 24, Indian Evidence Act] विसंगत; असंगत

irrelevant matter : [s. 297(3), Cr. P.C.] विसंगत बात

irresistible : रोका न जा सकने वाला; अप्रतिरोध्य

irresistible force : force that cannot be controlled or resisted [s. 108(m), T.P. Act] अप्रतिरोध्य बल ; [s. 6(1), Requisitioning and Acquisition of Immovable Property Act] अप्रतिरोध्य शक्ति

irrespective of : without respect or regard to; independent or regardless of [s. 51, T.P. Act] दृष्टि में लाए बिना; को विचार में लाए बिना; का विचार किए बिना

irrespective of the value : considered without respect or regard to the value मूल्य को दृष्टि में लाए बिना; मूल्य को विचार में लाए बिना; मूल्य का विचार किए बिना

irresponsible : गैर जिम्मेदार

irreversible : not alterable [pt. iv(A), item 12, Chemical Weapons Convention Act] अनुत्क्रमणीय

irrevocable : that cannot be revoked अप्रतिसंहरणीय

irrevocable transfer : a transfer that cannot be revoked, repealed or annulled [s. 4(5), Wealth-tax Act] अप्रतिसंहरणीय

irrevocable trust

irrevocable trust : [s. 36(1)(v), Income-tax Act] अप्रतिसंहरणीय न्यास

irrigation : the action of supplying land with water by artificial means [s. 430, I.P.C.] सिंचन ; सिंचाई

irrigation and power : सिंचाई और विद्युत

Irrigation and Power, Central Board of : केंद्रीय सिंचाई और विद्युत बोर्ड

Irrigation, Navigation, Drainage and Flood Control Project : सिंचाई, नौपरिवहन, जलनिकास और बाढ़ नियंत्रण परियोजना

irrigation works : सिंचन संकर्म

irrigation workshop : सिंचाई कर्मशाला

irritant gases : gases which cause irritation, physical or (rarely) mental प्रवाहजनक गैस

irruption : the action of bursting or breaking in [s. 23(1)(b), Mines Act] फूट निकालना

is convicted and sentenced : सिद्धदोष और दंडादिष्ट किया जाता है

is to be solemnised : अनुष्ठान किया जाने वाला है

isolated : placed or standing apart or alone; solitary एकल; अलग-थलग

isolated document : [s. 39, Indian Evidence Act] एकल दस्तावेज

isolation : the separation from other things or persons [s. 22(2), Mines Act] अलग करना

isolation cordons : [s. 2(g), Special Protection Group Act] पार्थक्य घेरा

issue : 1. all the copies of a periodical or newspaper printed for a specific day or month, produced and made available at once or on a certain date अंक; 2. an offspring [s. 17(2)(ii), T.P. Act] संतति; 3. a point arising for decision out of the allegation of the plaintiff and the defendant in a cause [art. 132(3), expln., Const.] विवाद्यक; 4. the action of sending or giving out officially or publicly निकालना; 5. to cause to become available by officially putting forth or distributing or granting or proclaiming or promulgating पुरोधृत करना; जारी करना; देना; निर्गमन

issue a certificate of registration : [s. 11(2), Trade Unions Act] रजिस्ट्रीकरण प्रमाणपत्र देना

issue a precept : [s. 46(1), C.P.C.] आज्ञापत्र निकालना

issue a warrant under his hand : [s. 54, Presidency Small Cause Courts Act] अपने हस्ताक्षर से वारंट जारी करना

issue, additional : अतिरिक्त विवाद्यक

issue an order : [s. 145(6), Cr. P.C.] आदेश जारी करना

issue clerk : निर्गम लिपिक

issue commission : कमीशन निकालना

Issue Department : [s. 10(15)(iii), Income-tax Act] पुरोधरण विभाग ; निर्गम विभाग

issue diary : निर्गम डायरी

issue generally : साधारण रूप से निकालना

issue, in : in controversy विवाद्यक विषय ; विवाद्यक

issue, matters in : विवाद्यक विषय

issue note : निर्गम टिप्पण

issue of : [art. 110(1)(f), Const.] का निर्गम

issue of bonds : [s. 8(1), Indian Stamp Act] बंधपत्रों को निर्गमित करना

issue of cheque : चैक काटना

issue of debenture : डिबेंचर पुरोधृत किया जाना

issue of fact : तथ्य विवाद्यक

issue of law : विधि विवाद्यक

issue of ordinary shares : [s. 280Y(a), Income-tax Act] मामूली शेयरों का पुरोधरण

227 **issue of other short term loans** : [s. 293, expln. 11, Companies Act] अन्य अल्पकालिक उधारों का निर्गमन

issue of passes : [s. 45(1)(c), Air Corporation Act] पास जारी करना

issue of permit : [s. 24(2)(k), Emigration Act] अनुज्ञापत्र देना

issue of process : [s. 202(1), Cr. P.C.] आदेशिका का जारी किया जाना ; आदेशिका जारी करना

issue of shares : [s. 75(c)(ii), Companies Act] अशों (शेयरों) का निर्गमित किया जाना

issue of stores : सामान का निर्गम ; सामान जारी करना

issue order : निर्गम आदेश

issue price : निर्गम मूल्य

issue rate : निर्गम दर

issue register : निर्गम रजिस्टर

issue, remoter : [s. 17(2)(ii), T.P. Act] दूरतर संतति

issue voucher : निर्गम वाउचर

issued by the Central Government : केंद्रीय सरकार द्वारा जारी किया गया

issued capital : [s. 4(2), Industrial Development Bank of India Act] पुरोधृत पूंजी

issued, certificate : दिया गया प्रमाणपत्र

issued, licence : निकाली गई अनुज्ञप्ति

issues agreed upon : [Or. 14, r. 1, C.P.C.] विवाद्यक जिन पर रजामंदी हो गई है

issues are settled : [s. 22, C.P.C.] विवाद्यक स्थिर किए जाते हैं

issues have been framed : विवाद्यकों की रचना की गई है

issues of law : विधि विवाद्यक

issuing an order : आदेश निकालना; आदेश जारी करना; आदेश देना

issuing concern : निर्गमन करने वाला समुत्थान

it extends to the whole of India : इसका विस्तार संपूर्ण भारत पर है

it follows : निष्कर्ष यह है

it follows as under : यह निम्न प्रकार है

it has been solicited : यह याचना की गई है

it has been urged : यह आग्रह किया गया है

it is judicious : यह न्यायसंगत है

it is stipulated : यह अनुबंधित है

it may be mentioned : यह उल्लेखनीय है ; उल्लेख किया जा सकता है

it may be noted : यह दृष्टव्य है ; यह उल्लेखनीय है

it may be noticed : यह ध्यातव्य है

it may be recollected : यह स्मरणीय है कि ; आपको याद होगा कि

it may be ruled : यह विनिर्णय दिया जा सकता है

it may be set aside : यह अपास्तनीय है

it may be stated : यह कहा जा सकता है

it transpires : यह पता चलता है/यह प्रकट होता है

it will be remembered : यह स्मरणीय है कि

it will be seen : यह देखने में आता है कि

it will have a bearing on the facts of this case : इसका संबंध इस मामले के तथ्यों से है

it would be noticed : यह ध्यान देने योग्य है कि

item : an entry in an account; a clause of a document मद

item in suspense : [s. 21, Bihar and Uttar Pradesh (Alteration of Boundaries) Act] उचंत मद

itemised receipt : [IIIrd sch., art. 18, Geneva Convention Act] मदवार रसीद

itinerant vendor : a vendor, who moves from place to place for selling goods फेरी लगाकर बेचने वाला

itinerary : पत्र कार्यक्रम; मार्ग निर्देशिका

228 its own motion, of : [Or. 25, r. 1(1), C.P.C.] स्वयं अपनी प्रेरणा से

its own motion : of own accord स्वतः स्फूर्त; [Or. 16, r. 14, C.P.C.] स्वप्रेरणा से

[ss. 24(1) and 152, C.P.C.] स्वप्रेरणा से